Office of Directorate General of Foreign Trade
Norms Committee (NC-3)
New Delhi –

Minutes of the Meeting No. 12/82-ALC4/2018 dated 12.12.2018 (actually held on 13.12.2018, 14.12.2018 and 04.01.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-
Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Pangrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 11/82-ALC4/2018 **MEETING DATE** : 15.11.2018 and approved the same.

Meeting No. 12/82-ALC4/2018 dated 12.12.2018 (actually held on 13.12.2018, 14.12.2018 and 04.01.2019)

1	**Case No.:14/12/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Rejected**
	HQ File :01/82/050/00641/AM19/	RLA File :07/24/040/00382/AM14/	Lic.No/Date:0710101548 23.01.2014	
	Decision: The Committee observed that both the export and import item is same. Hence, it was decided to **reject** the case.			

2

	Case No.:22/12/82-ALC4/2018	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00649/AM19/	RLA File :34/24/040/00347/AM15/	Lic.No/Date:3410041118 31.03.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4,5,6,7-Tetrahydro(3,2,C) Thiono Pyridine Hydrochloride	1 kg	1	Thiophene-2 Ethylamine	0.87 kg
		2	Methanol	1.49 kg
		3	Methyene Chloride	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

3

	Case No.:332/12/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00959/AM19/	RLA File :08/24/040/00190/AM16/	Lic.No/Date:0810136064 16.09.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
GLOBAC PM SOFTULES (IRON - FOLIC ACID SOFT GELATIN CAPSULES) (Containing 300 mg of IRON (3) HYDROXIDE POLYMALTOSE COMPLEX equivalent to Elemental Iron 100 Mg)	12750000.000 Nos.	1	IRON (III) HYDROXIDE POLYMALTOSE COMPLEX (FERRIC HYDROXIDE POLYMALTOSE COMPLEX)	3824.992 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:338/12/82-ALC4/2018	Party Name:JUBILANT GENERICS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00965/AM19/	RLA File :05/23/040/00270/AM16/	Lic.No/Date:0510395790 01.10.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

4

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Levetiracetam 250 mg	1 Number	1	Levetiracetam	255 mg
2	Levetiracetam 500 mg	1 Number	2	Levetiracetam	510 mg
3	Levetiracetam 750 mg	1 Number	3	Levetiracetam	765 mg
4	Levetiracetam 1000 mg	1 Number	4	Levetiracetam	1010 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:331/12/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00958/AM19/	RLA File :08/24/040/00251/AM16/	Lic.No/Date:0810136389 29.10.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ELETRIPTAN HYDROBROMIDE TABLETS 20 MG	250000.000 Nos.	1	ELETRIPTAN HYDROBROMIDE (BETA FORM)	15.30 kg
ELETRIPTAN HYDROBROMIDE TABLETS 40 MG	250000.000 Nos.			

RA may take appropriate action as per the decision of Norms Committee.

5

Case No.:330/12/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00957/AM19/	RLA File :08/24/040/00271/AM16/	Lic.No/Date:0810136441 04.11.2015	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

6

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Bumetanide Tablets 0.5 mg	15510200 Number	1	BUMETANIDE USP	214625.660 Gram
			2	LACTOSE MONOHYDRATE NF (PHARMATOSE 200 M)	26883.170 kg
			3	HDPE BOTTLE 40 CC WT 33-400	Relevant as per packing policy
			4	33 MM WHITE PP NCRC PULP LINER	Relevant as

					per packing policy
2	Bumetanide Tablets 1 mg	90803100 Number	5	300CC WH HDPE BOTTLE 45-400 (As per General Policy for Packing material - Packing material in finished form 9080 NET NO.)	Relevant as per packing policy
			6	NCRC WH CAP 45MM PULP LINER (As per General Policy for Packing material - Packing material in finished form 9080 NET NO.)	Relevant as per packing policy
3	Bumetanide Tablets 2 mg	55929600 Number	7	60 CC WH HDPE 33-400	Relevant as per packing policy
			8	750 CC WH HDPE 53-400	Relevant as per packing policy
			9	NCRC WH CAP 53MM PULP LINER	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:13/12/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00640/AM19/	RLA File :22/24/040/00099/AM16/	Lic.No/Date:2210015406 01.02.2016	

7

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXYCILLIN TRIHYDRATE THROUGH 6-APA ROUTE THROUGH ENZYMATIC ROUTE	1 kg	1	6-AMINO PENICILLANIC ACID(6-APA)	0.55 kg
		2	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.477 kg
		3	FORMIDASE(ENZYME)	0.005 kg

RA may take appropriate action as per the decision of Norms Committee.

8

	Case No.:281/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00908/AM19/	RLA File :07/24/040/00384/AM16/	Lic.No/Date:0710109416 18.02.2016	Defer Date:

Decision: Deferred for comments of TE.

9	**Case No.:28/12/82-ALC4/2018**	Party Name:MAMTA	Meet No/Date:12/82-	**Status:**

	POLYCOATS	ALC4/2018 12.12.2018	**Approved**
HQ File :01/82/050/00655/AM19/	RLA File :34/24/040/00035/AM17/	Lic.No/Date:3410042178 18.05.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIETHYL CITRATE (TEC)	1 kg	1	CITRIC ACID	0.723 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:328/12/82-ALC4/2018	Party Name:KUSUMA PHARMA	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00955/AM19/	RLA File :03/94/040/00306/AM17/	Lic.No/Date:0310806263 14.07.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82 dated 16.05.2018, it was decided to ratify
10 the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Sodium Saccharin (Pure Dental Grade)	1kg	Sodium Saccharin	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:329/12/82-ALC4/2018	Party Name:KUSUMA PHARMA	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00956/AM19/	RLA File :03/94/040/00428/AM17/	Lic.No/Date:0310807243 22.08.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82 dated 16.05.2018, it was decided to ratify
11 the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Sodium Saccharin (Pure Dental Grade)	1kg	Sodium Saccharin	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:334/12/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00961/AM19/	RLA File :07/24/040/00172/AM17/	Lic.No/Date:0710110307 23.08.2016	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
12	AMOXICILLIN & POTASSIUM CLAVULANATE TABLETS625MG [CO-AMOXICLAV 625MG] [Each film coated tablet contains Amoxicillin Trihydrate BP equivalent to Amoxicillin 500mg Pot.Clav BP(as dil.Pot.Clav BP) equivalent to Clavulanic Acid 125mg]Exp.qty:1874.535+980.391= 2854.926Kgs]3260060 No.	1 Number	1	AMOXICILLIN TRIHYDRATE	585.28 mg/ tablet
			2	POTASSIUM CLAVULANATE + MCC BLEND 1:1 NON COS GRADE [CLAVULANATE POTASSIUM + AVICEL 1:1]	303.773 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

13	**Case No.:335/12/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00962/AM19/	RLA File :07/24/040/00216/AM17/	Lic.No/Date:0710110453 23.09.2016	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:18/12/82-ALC4/2018	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00645/AM19/	RLA File :34/24/040/00218/AM17/	Lic.No/Date:3410042634 28.10.2016	

14 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 26/82-ALC4/2012, dated 13.12.2012 in respect of M/s Gulbrandsen Chemicals Pvt. Ltd. against Advance Authorization No. 3410035538 dated 23.11.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Tri Ethyl Aluminium (TEAI)	1kg	Aluminium Grit / Granules	0.270 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:27/12/82-ALC4/2018	Party Name:MAMTA POLYCOATS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00654/AM19/	RLA File :34/24/040/00235/AM17/	Lic.No/Date:3410042738 09.12.2016	

15 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIETHYL CITRATE (TEC)	1 kg	1	CITRIC ACID	0.723 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:322/12/82-ALC4/2018	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00949/AM19/	RLA File :07/24/040/00256/AM17/	Lic.No/Date:0710110862 29.12.2016	

16 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)9-(2-PHOSPHONO METHOXYPROPYL) ADENINE(PMPA)	0.69 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:282/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
17	HQ File :01/82/050/00909/AM19/	RLA File :07/24/040/00331/AM17/	Lic.No/Date:0710110965 13.01.2017	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:336/12/82-ALC4/2018	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00963/AM19/	RLA File :07/24/040/00381/AM17/	Lic.No/Date:0710111190 27.02.2017	

18 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
Co-Amoxiclav Injection 1200mg [20ml] [1650000 No. of Vials] [Co-Amoxiclav Injection BP 1.2g, 238mg of Potassium Clavaulanate is equivalent to 200mg of Clavulanic Acid. 1060mg of Amoxicillin Sodium is equivalent to 1000mg of Amoxicillin]	1Number	1	Clavulanate Potassium Sterile+Amoxicillin Sodium Sterile 1:5 [Potassium Clavulanate Sterile + Amoxicillin Sodium Sterile 1:5 Blend]	1320 mg / vial

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:374/4/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00382/AM18/	RLA File :03/94/040/00064/AM18/	Lic.No/Date:0310813006 02.05.2017	

19 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018 in respect of M/s Eternis Fine Chemicals Limited against Advance Authorization No. 0310817400 dated 29.11.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
HAMBER / HAMBER - BHT / HAMBER - Toco (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalene)	1 kg	1.	METHYL ETHYL KETONE (MEK)	0.600 kg
		2.	MYRCENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:283/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
20	HQ File :01/82/050/00910/AM19/	RLA File :07/24/040/00053/AM18/	Lic.No/Date:0710111675 29.05.2017	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:389/4/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
21	HQ File :01/82/050/00397/AM18/	RLA File :03/94/040/00128/AM18/	Lic.No/Date:0310813672 30.05.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018 in respect of M/s Eternis Fine Chemicals Limited against Advance Authorization No. 0310817400 dated 29.11.2017, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
HAMBER / HAMBER - BHT / HAMBER - Toco (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalene)	1 kg	1.	METHYL ETHYL KETONE (MEK)	0.600 kg
		2.	MYRCENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:339/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00966/AM19/	RLA File :07/24/040/00065/AM18/	Lic.No/Date:0710111682 30.05.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

22

Export product	Qty.	Sl. No.	Import items	Qty.
PREMIX OF NIFUROXAZIDE BP/EP : Each kg of Premix Contains : Nifuroxazide BP/EP 0.552 kg (for filling Nifuroxazide BP 200 mg / capsule with average weight of 362 mg / capsule)	5195 kg	1	NIFUROXAZIDE EP/BP	2896.316 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:323/12/82-ALC4/2018	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00950/AM19/	RLA File :07/24/040/00058/AM18/	Lic.No/Date:0710111732 08.06.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied
23 by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)9-(2-PHOSPHONO METHOXYPROPYL) ADENINE(PMPA)	0.69 kg

RA may take appropriate action as per the decision of Norms Committee.

24	**Case No.:284/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0710111905	

:01/82/050/00911/AM19/	:07/24/040/00121/AM18/	21.07.2017

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018 in respect of M/s Global Calcium Private Limited against Advance Authorization No. 0710108483 dated 08.07.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM L-ASPARTATE	1 kg	1.	L-ASPARTIC ACID	1.02 kg
CALCIUM L-ASPARTATE	1 kg	2.	L-ASPARTIC ACID	0.972 kg

RA may take appropriate action as per the decision of Norms Committee.

25

Case No.:297/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	Defer Date:

Decision: Deferred for comments of TE.

26

Case No.:307/12/82-ALC4/2018	Party Name:EYTAN LABS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00934/AM19/	RLA File :09/24/040/00229/AM18/	Lic.No/Date:0910065333 08.08.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018 in respect of M/s Eytan Labs Limited against Advance Authorization No. 0910065152 dated 12.06.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-5-FLURO-1-((2R,5S)-2-HYDROXYMETHYL-[1,3]OXATHIOLANE-5-YL)-1H-PYRIMIDIN-2-ONE(EMO-I) OR EMO-I OR EMO	1 kg	1.	(2R 5S)-5-(4-AMINO-5-FLUORO-2-OXO-2H-PYRIMIDIN-1-YL)-[1,3]-OXATHIOLANE-2-CARBOXYLIC ACID 2S-ISOPROPYL-5R-METHYL-1R-CYCLOHEXYL ESTER(FCE)	2.075 kg
		2	SODIUM BOROHYDRIDE	0.46 kg
		3	DIPOTASSIUM HYDROGEN PHOSPHATE	1.90 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:298/12/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00925/AM19/	RLA File :03/94/040/00394/AM18/	Lic.No/Date:0310815114 10.08.2017	

27 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DISODIUM MAGNESIUM EDTA Content 6% (+/- 0.5) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:15/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00642/AM19/	RLA File :07/24/040/00134/AM18/	Lic.No/Date:0710112020 16.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
28	Amoxicillin and Potassium Clavulanate 375 mg (Each tablet Contains Amoxicillin Trihydrate 250 mg and Potassium Clavulanate 125 mg) 375 Kg	1000000 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	286.95 kg
			2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	303.773 kg
	Amoxicillin and Potassium Clavulanate 625 mg (Each tablet Contains Amoxicillin Trihydrate 500 mg and Potassium Clavulanate 125 mg) 6250 Kg	10000000 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	5739.00 kg
			2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	3037.73 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:308/12/82-ALC4/2018	Party Name:EYTAN LABS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
29	HQ File :01/82/050/00935/AM19/	RLA File :09/24/040/00245/AM18/	Lic.No/Date:0910065361 22.08.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied

by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CHE) OR CYCLOHEXYL ESTER OR CHE-III	1 kg	1	GLYOXYLIC ACID - 50%	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE	0.698 kg
		5	TRIETHYLAMINE	0.034 kg
		6	METHYLENE CHLORIDE	2.63 kg
		7	L(-) MENTHOL (Fresh/Recovery)	0.751 kg
		8	TRIPHOSGENE	0.40 kg
		9	TOLUENE	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

30	**Case No.:309/12/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00936/AM19/	RLA File :09/24/040/00132/AM18/	Lic.No/Date:0910065393 24.08.2017	Defer Date:

Decision: Deferred for comments of TE.

31	**Case No.:340/12/82-ALC4/2018**	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00967/AM19/	RLA File :07/24/040/00159/AM18/	Lic.No/Date:0710112103 06.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PREMIX OF NIFUROXAZIDE Each kg of Premix Contains : Nifuroxazide BP/EP 0.552 kg (for filling Nifuroxazide BP 200 mg / capsule with average weight of 362 mg / capsule)	5195 kg	1	NIFUROXAZIDE BP/EP/USP/IP	2896.316 kg

RA may take appropriate action as per the decision of Norms Committee.

32	**Case No.:310/12/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00937/AM19/	RLA File :09/24/040/00329/AM18/	Lic.No/Date:0910065518 28.09.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Valacyclovir Hydrochloride	1 kg	1	2-[(2-Acetamido)-6-oxo-6,9-dihydro-1H-purine-9-YL) methyl] ethyl acetate/Diacetyl acyclovir(AAEMP)	1.083 kg
		2	N,N-Dicyclohexyl carbodimide	1.061 kg
		3	N,N-Di Methyl Formamide	2.54 kg
		4	4-Dimethyl Amino Pyridine	0.028 kg
		5	L-Valine	0.603 kg
		6	Methanol	1.69 kg
		7	Acetone	2.55 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:285/12/82-ALC4/2018	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00912/AM19/	RLA File :07/24/040/00193/AM18/	Lic.No/Date:0710112292 23.10.2017	

33 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TIEMONIUM METHYLSULPHATE (TIEMONIUM METHYLSULFATE)	1 kg	1	2-ACETYL THIOPHENE	0.75 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:300/12/82-ALC4/2018	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00927/AM19/	RLA File :56/24/040/00019/AM18/	Lic.No/Date:5610005252 26.10.2017	Defer Date:

34 **Decision:** Deferred for comments of TE.

Case No.:301/12/82-ALC4/2018	Party Name:SYMBIOTEC PHARMALAB PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00928/AM19/	RLA File :56/24/040/00061/AM15/	Lic.No/Date:5610005254 26.10.2017	

35 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

Hydrocortisone Sodium Succinate for Injection USP for Manufacturers use (Hydrocortisone Sodium Succinate Buffered 5% Sterile)	1 kg	1	Hydrocortisone Hemisuccinate IP/BP Organic Chemicals	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:302/12/82-ALC4/2018	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00929/AM19/	RLA File :03/95/040/00534/AM18/	Lic.No/Date:0310816656 31.10.2017	

36 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NAS-5 (2-DIAZO-1-NAPHTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAS ACID (PURITY MIN.97%.)	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:341/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00968/AM19/	RLA File :07/24/040/00178/AM18/	Lic.No/Date:0710112360 07.11.2017	

37 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXICILLIN 1 GM DISPERSIBLE TABLETS / 1 GM TABLETS BP/IP/EP/USP (40000 KG)	40000000 Number	1	AMOXICILLIN TRIHYDRATE BP/IP/EP/USP	45912.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:324/12/82-ALC4/2018	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00951/AM19/	RLA File :07/24/040/00222/AM18/	Lic.No/Date:0710112461 27.11.2017	

38 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)9-(2-PHOSPHONO METHOXYPROPYL) ADENINE(PMPA)	0.69 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:303/12/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00930/AM19/	RLA File :03/95/040/00708/AM18/	Lic.No/Date:0310817453 30.11.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

39

Export product	Qty.	Sl. No.	Import items	Qty.
SUR-742 [1,2,4] Triazolo [1.5-a] pyridine-6-carbonitrile, 8- [[2-(dibutylamino) -4-phenyl-5-thiazolyl] imino]-2- (1-ethylpentyl) -5,8-dihydro-7-methyl-5 - oxo	1 kg	1	HYDRAZINE HYDRATE 99 - 100%	0.707 kg
		2	METHYLENE DI-CHLORIDE	6.564 kg
		3	3- AMINO CROTONONITRILE	1.625 kg
		4	BOC ANHYDRIDE (Ditertbutyl Dicarbonate) DI – BOC	1.902 kg
		5	TRIFLIC ACID (Trifluoromethane Sulfonic Acid)	1.425 kg
		6	TRIFUORO ACETIC ACID	2.85 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:304/12/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00931/AM19/	RLA File :04/24/040/00170/AM18/	Lic.No/Date:0410163768 04.12.2017	Defer Date:

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

40

Export product	Qty.	Sl. No.	Import items	Qty.
Pyrrolidinyl Nor Ephedrine Base (or) ((1R.2S)-Pyrrolidinyl nor ephedrine)	1 kg	1	Propiophenone	3.21 kg
		2	Bromine	4.31 kg
		3	Toluene	2.50 kg
		4	Pyrrolidine	1.90 kg
		5	Causticsoda Flakes	5.98 kg
		6	L-Glutamic acid	0.89 kg
		7	Acetone	2.67 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:16/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00643/AM19/	RLA File :07/24/040/00254/AM18/	Lic.No/Date:0710112576 20.12.2017	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

41

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxicillin and Potassium Clavulanate 375 mg Tablets (Each tablet Contains Amoxicillin Trihydrate 250 mg and Potassium Clavulanate 125 mg) BP/EP/IP/USP (890.63 KG)	2375000 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	681.51 kg
		2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	721.46 kg
62/0- Amoxicillin and Potassium Clavulanate 625 mg Tablets (Each tablet Contains Amoxicillin Trihydrate 500 mg and Potassium Clavulanate 125 mg) BP/EP/IP/USP (13964.06 KG)	22342500 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	12822.36 kg
		2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	6787.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:320/12/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00947/AM19/	RLA File :34/24/040/00266/AM18/	Lic.No/Date:3410043763 28.12.2017	

42 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RUTOSIDE TRIHYDRATE EP	17850 kg	1	CRUDE RUTIN. (ASSAY BY HPLC NLT 90%)	21000.001 kg
QUERCETIN DIHYDRATE	735 kg			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:316/12/82-ALC4/2018	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
43 HQ File :01/82/050/00943/AM19/	RLA File :52/24/040/00061/AM18/	Lic.No/Date:5210042485 11.01.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018 in respect of M/s Sarna Chemicals Pvt. Ltd. against Advance Authorization No. 5210039465 dated 14.02.2013, it was

decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(2-AMINO ETHOXY)-2-CHLORO DIETHYL SULFONE / ETHERAMINE	1 kg	1	2-AMINO ETHOXY ETHANOL	0.800 kg
		2	2-MERCAPTOETHANOL	0.560 kg
		3	CAUSTIC SODA (100%)	0.520 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:299/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00926/AM19/	RLA File :03/95/040/00870/AM18/	Lic.No/Date:0310818613 18.01.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by
44 firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
OCTYLATED DIPHENYLAMINE(OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405 kg
		2	DI-ISOBUTYLENE	0.62 kg
		3	ACTIVATED CLAY	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:325/12/82-ALC4/2018	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00952/AM19/	RLA File :07/24/040/00277/AM18/	Lic.No/Date:0710112712 19.01.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied
45 by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	(R)9-(2-PHOSPHONO METHOXYPROPYL) ADENINE(PMPA)	0.69 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:321/12/82-ALC4/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00948/AM19/	RLA File :29/24/040/00009/AM18/	Lic.No/Date:2910025325 01.02.2018	

46 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIHYDROMYRCENOL	1 kg	1	GUM TURPENTINE OIL	0.195 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:23/12/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00650/AM19/	RLA File :34/24/040/00314/AM18/	Lic.No/Date:3410043858 06.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

47

Export product	Qty.	Sl. No.	Import items	Qty.
4, 7-DICHLORO QUINOLINE	1 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65 kg
		2	Meta Chloro Aniline	0.97 kg
		3	Light Liquid Parafin	0.97 kg
		4	Tolune	0.88 kg
		5	Phosphorous Oxychloride	0.97 kg
		6	Methanol	1.13 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:278/12/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00905/AM19/	RLA File :09/24/040/00580/AM18/	Lic.No/Date:0910065975 08.02.2018	

48 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cilostazol	1 kg	1	4-Amino Phenol	0.59 kg
		2	Dimethyl Sulfoxide	1.90 kg
		3	5-(4-Chlorobutyl)-1-cyclohexyl-1H-tetrazole	0.88 kg
		4	Dimethyl Formamide	2.16 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:292/12/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00919/AM19/	RLA File :24/24/040/00042/AM18/	Lic.No/Date:2410042362 09.02.2018	

49 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tolfenamic Acid (Chemical Name: N-(3-chloro-o-tolyl)-anthranilic acid) Case No: 13710-19-5	1 kg	1	3-Chloro 2-Methyl Aniline - Case No.87-60-5	0.75 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:25/12/82-ALC4/2018	Party Name:REINE LIFESCIENCE	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00652/AM19/	RLA File :34/24/040/00327/AM18/	Lic.No/Date:3410043890 14.02.2018	

50 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Sevelamer Hydrochloride	1 kg	1	Allylamine	1.012 kg
Sevelamer Carbonate	1 kg		Allylamine	1.012 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:268/12/82-ALC4/2018	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00895/AM19/	RLA File :09/24/040/00585/AM18/	Lic.No/Date:0910065984 14.02.2018	

51 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	(S)+2-AMINO BUTYRAMIDE HCL	0.95 kg
		2	4-CHLOROBUTYRYL CHLORIDE	1.02 kg
		3	ACETONITRILE	1.028 kg
		4	POTASSIUM CARBONATE	0.838 kg
		5	METHYLENE CHLORIDE	0.74 kg

	6	DI-ISOPROPYL ETHER	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

52	**Case No.:333/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00960/AM19/	RLA File :08/24/040/00326/AM18/	Lic.No/Date:0810142004 14.02.2018	Defer Date:

Decision: Deferred for comments of TE.

53	**Case No.:337/12/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00964/AM19/	RLA File :03/94/040/00905/AM18/	Lic.No/Date:0310819181 15.02.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82 dated 17.07.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Stearyl Erucamide	1 kg	1	Erucic Acid	0.592 kg
		2	Stearyl Amine	0.471 kg

RA may take appropriate action as per the decision of Norms Committee.

54	**Case No.:266/12/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00893/AM19/	RLA File :09/24/040/00564/AM18/	Lic.No/Date:0910065992 16.02.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Molecular weight of export product;
(ii) Percentage of yield and
(iii) Stoichiometric balance.

55	**Case No.:272/12/82-ALC4/2018**	Party Name:KOPALLE PHARMA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00899/AM19/	RLA File :09/24/040/00565/AM18/	Lic.No/Date:0910065994 16.02.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:277/12/82-ALC4/2018	Party Name:NASENSE LABS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00904/AM19/	RLA File :09/24/040/00573/AM18/	Lic.No/Date:0910065995 16.02.2018	

56 **Decision:** The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Step-wise complete and balanced chemical reactions showing molecular weight and molar requirements.

(ii) Percentage yield on molar basis

	Case No.:279/12/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00906/AM19/	RLA File :09/24/040/00596/AM18/	Lic.No/Date:0910066004 20.02.2018	

57 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MYCOPHENOLATE MOFETIL	1 kg	1	MYCOPHENOLIC ACID	0.941 kg
		2	METHANOL	2.22 kg
		3	MORPHOLINOETHANOL	1.05 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:26/12/82-ALC4/2018	Party Name:MAMTA POLYCOATS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00653/AM19/	RLA File :34/24/040/00332/AM18/	Lic.No/Date:3410043906 22.02.2018	

58 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIETHYL CITRATE (TEC) (ESTER OF CITRIC ACID)	1 kg	1	CITRIC ACID	0.723 kg

RA may take appropriate action as per the decision of Norms Committee.

59	**Case No.:263/12/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0910066012	

:01/82/050/00890/AM19/	:09/24/040/00602/AM18/	23.02.2018

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXOFYLLINE	1 kg	1	THEOPHYLLINE	0.80 kg
		2	CHLOROACETAL DEHYDE DIMETHYL ACETAL	0.80 kg
		3	POTASSIUM CARBONATE	0.61 kg
		4	METHANOL	0.63 kg
		5	DIMETHYL FORMAMIDE	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:273/12/82-ALC4/2018	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00900/AM19/	RLA File :09/24/040/00613/AM18/	Lic.No/Date:0910066013 26.02.2018	

60 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Mercapto-5-(1-Pyrrolyl) Benzimidazole	1 kg	1	2,5-Dimethoxy Tetrahydrofuran	1.88 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:267/12/82-ALC4/2018	Party Name:TAGOOR CHEMICALS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00894/AM19/	RLA File :09/24/040/00607/AM18/	Lic.No/Date:0910066019 27.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

61

Export product	Qty.	Sl. No.	Import items	Qty.
2-Chloromethyl-3, 5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 kg	1	3,5 Lutidine	1.04 kg
		2	Toluene	1.52 kg
		3	Methanol	2.01 kg
		4	Acetone	0.50 kg
		5	Iso Propyl Alcohol	1.08 kg
		6	Ammonium Persulphate	1.71 kg

RA may take appropriate action as per the decision of Norms Committee.

62

Case No.:342/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00969/AM19/	RLA File :07/24/040/00322/AM18/	Lic.No/Date:0710112884 27.02.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXICILLIN 1 GM DISPERSIBLE TABLETS / 1 GM TABLETS BP/IP/EP/USP (40000 KG)	40000000 Number	1	AMOXICILLIN TRIHYDRATE BP/IP/EP/USP	45912.00 kg

RA may take appropriate action as per the decision of Norms Committee.

63

Case No.:259/12/82-ALC4/2018	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00886/AM19/	RLA File :09/24/040/00593/AM18/	Lic.No/Date:0910066025 01.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOLUTEGRAVIR SODIUM	1 kg	1	1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydro pyridine-3-carboxylic acid (Or) Dolutegravir Sodium (DSS) I	1.375 kg
		2	(R)-3-Aminobutan-1-ol	0.445 kg
		3	Methanesulphonic Acid	0.046 kg
		4	Acetonitrile	3.33 kg
		5	Methanol	4.50 kg
		6	Methylene Chloride	4.51 kg
		7	2,4-difluoro benzylamine	0.47 kg
		8	Citric acid monohydrate	0.136 kg
		9	Potassium Carbonate	0.175 kg

RA may take appropriate action as per the decision of Norms Committee.

64

Case No.:269/12/82-ALC4/2018	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00896/AM19/	RLA File :09/24/040/00599/AM18/	Lic.No/Date:0910066024 01.03.2018	Defer Date:

Decision: Deferred for comments of TE.

65	**Case No.:275/12/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00902/AM19/	RLA File :09/24/040/00606/AM18/	Lic.No/Date:0910066023 01.03.2018	Defer Date:
	Decision: Deferred for comments of TE.			

66	**Case No.:262/12/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00889/AM19/	RLA File :09/24/040/00618/AM18/	Lic.No/Date:0910066029 05.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM STERILE) Condition: The export product should be packed in 1000 Nos. of input at Sl.No.5 of the Import List that should be accounted for in the Shipping Bills.	1 kg	1	Meropenem Trihydrate (Non Sterile) I.P.	0.9586 kg
		2	Activated Carbon (Carbon Enoanticormos)	0.0188 kg
		3	Acetone	2.64 kg
		4	Methanol	0.0958 kg
		5	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [14 Ltrs (5Kg Cap)]	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

67	**Case No.:270/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00897/AM19/	RLA File :09/24/040/00592/AM18/	Lic.No/Date:0910066032 07.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-DIMETHYOXYETHYL)-5-METHOXY-6-(MET`HOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DOLUTEGRAVIR SODIUM)	1 kg	1	METHYL-4-METHOXY ACETOACETATE	0.75 kg
		2	DIMETHYL FORMAMIDE DIMETHYL ACETAL	0.735 kg
		3	AMINO ACETALDEHYDE DIMETHYL ACETAL	0.591 kg
		4	DIMETHYL OXALATE	1.515 kg
		5	LITHIUM HYDROXIDE MONOHYDRATE	0.323 kg
		6	METHANOL	3.094 kg

		7	METHYLENE DI CHLORIDE (MDC)	3.395 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:219/12/82-ALC4/2018	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00846/AM19/	RLA File :05/23/040/00485/AM18/	Lic.No/Date:0510405825 09.03.2018	

68 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018 in respect of M/s India Glycols Ltd. against Advance Authorization No. 0510401982 dated 17.03.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Ethylene Glycol (MEG)	1 kg	1	Denatured Ethyl Alcohol	1.123 kg
		2	Silver Catalyst	0.000228 kg
		3	Alumina Catalyst	0.000362 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:257/12/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
69	HQ File :01/82/050/00884/AM19/	RLA File :09/24/040/00610/AM18/	Lic.No/Date:0910066055 12.03.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:276/12/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00903/AM19/	RLA File :09/24/040/00629/AM18/	Lic.No/Date:0910066052 12.03.2018	

70 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg

		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:24/12/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00651/AM19/	RLA File :34/24/040/00367/AM18/	Lic.No/Date:3410043975 14.03.2018	

71 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RUTOSIDE TRIHYDRATE EP	17850 kg	1	CRUDE RUTIN. (ASSAY BY HPLC NLT 90%)	21000.001 kg
QUERCETIN DIHYDRATE	735 kg			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:274/12/82-ALC4/2018	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00901/AM19/	RLA File :09/24/040/00636/AM18/	Lic.No/Date:0910066063 14.03.2018	

72 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
FAMCICLOVIR	1 kg	1	9-(4-Acetoxy-3-(acetoxymethyl)but-1-yl)-2-amino-6-chloro purine	1.275 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:169/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00796/AM19/	RLA File :03/95/040/01128/AM18/	Lic.No/Date:0310819912 19.03.2018	

73 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014 in respect of M/s Yasho Industries Pvt. Ltd. against Advance Authorization No. 0310760774 dated 05.12.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol content 78%)	1.40 kg

RA may take appropriate action as per the decision of Norms Committee.

74	**Case No.:305/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00932/AM19/	RLA File :03/95/040/00723/AM18/	Lic.No/Date:0310819898 19.03.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

75	**Case No.:155/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00782/AM19/	RLA File :03/94/040/01053/AM18/	Lic.No/Date:0310819947 20.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018 in respect of M/s Eternis Fine Chemicals Limited against Advance Authorization No. 0310817803 dated 15.12.2017, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 kg	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.00003 kg
		3.	Acetic Acid	0.300 kg

RA may take appropriate action as per the decision of Norms Committee.

76	**Case No.:161/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00788/AM19/	RLA File :03/94/040/01058/AM18/	Lic.No/Date:0310819946 20.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

77	**Case No.:260/12/82-ALC4/2018**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00887/AM19/	RLA File :09/24/040/00638/AM18/	Lic.No/Date:0910066065 20.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tenofovir Disoproxil Succinate	1 kg	1	(R) - 9 - (2-Phosphonyl Methoxy Propyl) adenine	0.769 kg
		2	Chloromethyl Isopropyl Carbonate	1.3527 kg

RA may take appropriate action as per the decision of Norms Committee.

78	**Case No.:317/12/82-ALC4/2018**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00944/AM19/	RLA File :52/24/040/00085/AM18/	Lic.No/Date:5210042570 20.03.2018	Defer Date:

Decision: Deferred for comments of TE.

79	**Case No.:253/12/82-ALC4/2018**	Party Name:PI INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00880/AM19/	RLA File :13/24/040/00066/AM18/	Lic.No/Date:1310048915 22.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CCIM Chemical Name: 4-Chloro-5-p-tolylimidazole-2-carbonitrile	1 kg	1	p-methylacetophenone	1.285 kg
		2	Hydroxylamine sulfate	2.26 kg
		3	Glyoxal 40 % Min.	1.46 kg
		4	N-methylpyrrolidone	1.02 kg
		5	Ethylene Dichloride	4.55 kg

RA may take appropriate action as per the decision of Norms Committee.

80	**Case No.:121/12/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00748/AM19/	RLA File :03/95/040/01064/AM18/	Lic.No/Date:0310820042 23.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYLCOBALAMIN JP / USP	1 kg	1	VITAMIN B12 (CYANOCOBALAMIN)	0.95 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:156/12/82-ALC4/2018	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00783/AM19/	RLA File :03/94/040/01040/AM18/	Lic.No/Date:0310820049 23.03.2018	

81 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	MORPHOLINE	0.391 kg
		2	HYDROGEN PEROXIDE 50%	0.3 kg
		3	FORMIC ACID	0.245 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:280/12/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00907/AM19/	RLA File :09/24/040/00663/AM18/	Lic.No/Date:0910066079 23.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

82

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL MORPHOLINE OXIDE - 50%	1 kg	1	2-Benzothiazolyl-2-amino-alpha(methoxycarbonylmethyloxyimino)-4-thiazolethioacetate (MICA ester)	0.82 kg
		2	Dimethyl Formamide	2.79 kg
		3	Methylene Chloride	8.09 kg
		4	Acetonitrile	1.92 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:8/12/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00635/AM19/	RLA File :09/24/040/00646/AM18/	Lic.No/Date:0910066089 26.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

83

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	9-(2-PHOSPHONYL METHOXY) PROPYL ADENINE	0.769 kg
		2	CHLOROMETHYL-2-ISOPROPYL CARBONATE	1.3527 kg
		3	TRIETHYL AMINE	0.4477 kg
		4	TRIMETHYL CHLOROSILANE	0.088 kg
		5	METHYLENE DICHLORIDE (MDC)	3.50 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:137/12/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
84	HQ File :01/82/050/00764/AM19/	RLA File :03/95/040/01040/AM18/	Lic.No/Date:0310820089 26.03.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

85	**Case No.:164/12/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00791/AM19/	RLA File :03/94/040/01063/AM18/	Lic.No/Date:0310820068 26.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STEARYL ERUCAMIDE	1 kg	1	ERUCIC ACID	0.592 kg
		2	STEARYL AMINE	0.471 kg

RA may take appropriate action as per the decision of Norms Committee.

86	**Case No.:165/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00792/AM19/	RLA File :03/95/040/00914/AM18/	Lic.No/Date:0310820072 26.03.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

87	**Case No.:258/12/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	Defer Date:

Decision: Deferred for comments of TE.

88	**Case No.:160/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00787/AM19/	RLA File :03/94/040/01083/AM18/	Lic.No/Date:0310820149 27.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:162/12/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00789/AM19/	RLA File :03/94/040/01069/AM18/	Lic.No/Date:0310820138 27.03.2018	

89 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Atovaquone	1 kg	1	Trans-4-(4-chlorophenyl) cyclohexane carboxylic acid	1.94 kg
		2	2-Chloro-1,4-Napthoquinone	1.62 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:163/12/82-ALC4/2018	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00790/AM19/	RLA File :03/94/040/01062/AM18/	Lic.No/Date:0310820143 27.03.2018	

90 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STEARYL ERUCAMIDE	1 kg	1	ERUCIC ACID	0.592 kg
		2	STEARYL AMINE	0.471 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:136/12/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
91	HQ File :01/82/050/00763/AM19/	RLA File :03/95/040/01091/AM18/	Lic.No/Date:0310820195 28.03.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

	Case No.:159/12/82-ALC4/2018	Party Name:J.B.KHOKHANI & CO.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
92	HQ File :01/82/050/00786/AM19/	RLA File :03/94/040/01085/AM18/	Lic.No/Date:0310820175 28.03.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Erythromycin Oxime Base	1 kg	1	Erythromycin Thiocyanate (ON 100% Activity Basis)	1.20 kg
		2	Isopropanol	0.78 kg
		3	Hydroxylamine Hydrochloride	0.60 kg

RA may take appropriate action as per the decision of Norms Committee.

93	**Case No.:122/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00749/AM19/	RLA File :03/95/040/00877/AM18/	Lic.No/Date:0310820210 02.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

94	**Case No.:123/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00750/AM19/	RLA File :03/95/040/00709/AM18/	Lic.No/Date:0310820208 02.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

95	**Case No.:139/12/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00766/AM19/	RLA File :03/94/040/01090/AM18/	Lic.No/Date:0310820214 02.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

96	**Case No.:157/12/82-ALC4/2018**	Party Name:CHEMICAL BROTHERS ENTERPRISES PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00784/AM19/	RLA File :03/94/040/01014/AM18/	Lic.No/Date:0310820204 02.04.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- **(i)** Chemical name of Export product;
- **(ii)** Molecular weight of Export Product;
- **(iii)** Percentage of yield and
- **(iv)** Stoichiometric balance.

97	**Case No.:173/12/82-ALC4/2018**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00800/AM19/	RLA File :03/95/040/01136/AM18/	Lic.No/Date:0310820207 02.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it

was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as given below:

Export product	Qty.	Sl. No.	Import items	Qty.
HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%	1 kg	1	METHYL TERTIARY BUTYL ETHER (MTBE)	1 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:118/12/82-ALC4/2018	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00745/AM19/	RLA File :03/95/040/01176/AM18/	Lic.No/Date:0310820225 03.04.2018	

98 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MECOBALAMINE JP	1 kg	1	VITAMIN B12 EP/USP	0.95 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:125/12/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00752/AM19/	RLA File :03/94/040/01097/AM18/	Lic.No/Date:0310820229 03.04.2018	

99 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PYRANTEL PAMOATE	1 kg	1	Thiophene 2 Aldehyde	0.30 kg
		2	Bon Acid	0.77 kg
		3	Iso Propyl Alcohol	0.32 kg
		4	Citric Acid	0.45 kg
		5	Acetonitrile	0.28 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:138/12/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
100	HQ File :01/82/050/00765/AM19/	RLA File :03/94/040/01073/AM18/	Lic.No/Date:0310820231 03.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MORANTEL CITRATE	1 kg	1	3-Methyl Thiophene	0.33 kg
		2	Acetonitrile	0.18 kg
		3	Dimethyl Formamide	0.27 kg
		4	Citric Acid	0.64 kg
		5	Iso Propyl Alcohol	0.225 kg

RA may take appropriate action as per the decision of Norms Committee.

101	**Case No.:158/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00785/AM19/	RLA File :03/94/040/01098/AM18/	Lic.No/Date:0310820227 03.04.2018	Defer Date:

Decision: Deferred for comments of TE.

102	**Case No.:126/12/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00753/AM19/	RLA File :03/94/040/01074/AM18/	Lic.No/Date:0310820257 04.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2011, dated 05.07.2011 in respect of M/s IPCA Laboratories Limited against Advance Authorization No. 0310627259 dated 19.04.2011, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METOPROLOL SUCCINATE	1 kg	1	Para Methoxy Ethyl Phenol	0.7955 kg
		2	Epichlorohydrine	0.6179 kg
		3	Succinic Acid	0.4508 kg
		4	Mono Isopropyl Amine	0.6285 kg

RA may take appropriate action as per the decision of Norms Committee.

103	**Case No.:127/12/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00754/AM19/	RLA File :03/94/040/01064/AM18/	Lic.No/Date:0310820253 04.04.2018	Defer Date:

Decision: Deferred for comments of TE.

104	**Case No.:128/12/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00755/AM19/	RLA File :03/94/040/01065/AM18/	Lic.No/Date:0310820251 04.04.2018	Defer Date:

Decision: Deferred for comments of TE.

105	**Case No.:256/12/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00883/AM19/	RLA File :09/24/040/00641/AM18/	Lic.No/Date:0910066111 05.04.2018	Defer Date:

Decision: Deferred for comments of TE.

106	**Case No.:140/12/82-ALC4/2018**	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00767/AM19/	RLA File :03/94/040/01061/AM18/	Lic.No/Date:0310820299 06.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3 DIMETHYLOL -5,5-DIMETHYL (DMDM HYDANTOIN 52% -55%) ASSAY 55% MAX BELGUARD DMDMH	1 kg	1	5,5 DIMETHYL HYDANTOIN ASSAY 99% MIN COLOUR PURE WHITE	0.382 kg

RA may take appropriate action as per the decision of Norms Committee.

107	**Case No.:141/12/82-ALC4/2018**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00768/AM19/	RLA File :03/94/040/01091/AM18/	Lic.No/Date:0310820295 06.04.2018	Defer Date:

Decision: Deferred for comments of TE.

108	**Case No.:9/12/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00636/AM19/	RLA File :09/24/040/00009/AM19/	Lic.No/Date:0910066119 09.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYL ESTER OR	1 kg	1	GLYOXALIC ACID 50%	0.746 kg
		2	2,5-DIHYDROXY-1,4-DIATHINE	0.327 kg
		3	CYTOSINE	0.434 kg
		4	HEXA METHYL DISILAZANE	0.708 kg
		5	METHYLENE DI CHLORIDE (MDC)	2.63 kg
		6	L-MENTHOL	0.751 kg

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RA may take appropriate action as per the decision of Norms Committee.

	Case No.:124/12/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00751/AM19/	RLA File :03/95/040/00007/AM19/	Lic.No/Date:0310820318 09.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

109

Export product	Qty.	Sl. No.	Import items	Qty.
SUR-742 [1,2,4] Triazolo [1.5-a] pyridine-6-carbonitrile, 8- [[2-(dibutylamino) -4-phenyl-5-thiazolyl] imino]-2- (1-ethylpentyl) -5,8-dihydro-7-methyl-5 - oxo	1 kg	1	HYDRAZINE HYDRATE 99 - 100%	0.707 kg
		2	METHYLENE DI-CHLORIDE	6.564 kg
		3	3- AMINO CROTONONITRILE	1.625 kg
		4	BOC ANHYDRIDE (Ditertbutyl Dicarbonate) DI – BOC	1.902 kg
		5	TRIFLIC ACID (Trifluoromethane Sulfonic Acid)	1.425 kg
		6	TRIFUORO ACETIC ACID	2.85 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:271/12/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
110	HQ File :01/82/050/00898/AM19/	RLA File :09/24/040/00650/AM18/	Lic.No/Date:0910066120 09.04.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:130/12/82-ALC4/2018	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00757/AM19/	RLA File :03/95/040/00827/AM18/	Lic.No/Date:0310820375 11.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

111

Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	2,7 - DICLOROA - (DIBUTYLAMINO) METHYL-0H-FLUORENE-4-METHANOL (DBA) 99% MIN	0.869 kg

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:261/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	Defer Date:
	Decision: Deferred for comments of TE.			

113	**Case No.:129/12/82-ALC4/2018**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00756/AM19/	RLA File :03/95/040/00024/AM19/	Lic.No/Date:0310820433 12.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018 in respect of M/s Pregna International Ltd. against Advance Authorization No. 0310818603 dated 18.01.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
INTRA UTERINE CONTRACEPTIVE DEVICE - COPPER T 380 A	1No.	1	COPPER WIRE WITH (99.99% PURITY)	0.000204 kg
		2	HDPE GRANULES (MOULDING GRADE)	0.001202 kg
		3	POUCHES (PLASTIC)	Net + 10%
		4	COPPER TUBE (99.99% PURITY)	0.000169 kg
		5	POLYPROPYLENE GRANULES (MOULDING GRADE)	0.0015543 kg
		6	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
		7	PVC GRANULES (MOULDING GRADE)	0.000658 kg
		8	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE / MOULDING GRADE	0.000177 kg

RA may take appropriate action as per the decision of Norms Committee.

114	**Case No.:264/12/82-ALC4/2018**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00891/AM19/	RLA File :09/24/040/00007/AM19/	Lic.No/Date:0910066142 12.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No.10/82-ALC4/2018, dated 16.10.2018 in respect of M/s Vindhya Organics Pvt. Ltd. against Advance Authorization No. 0910065952 dated 31.01.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1 kg	1	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.41 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.78 kg
		5	L + Tartaric Acid	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:314/12/82-ALC4/2018	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00941/AM19/	RLA File :52/24/040/00006/AM19/	Lic.No/Date:5210042600 12.04.2018	

115 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
6- NITRO- 2- AMINO PHENOL 4- SULFONIC ACID Or NP ACID SP-4	1 kg	1	ORTHO AMINO PHENOL OR OAP	0.568 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:120/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00747/AM19/	RLA File :03/95/040/00033/AM19/	Lic.No/Date:0310820456 13.04.2018	

116 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Griseofulvin Tablets USP 500 mg (4,000 Bottles x 100 Per Bottle = 4,00,000 Tablets) (Net Content Weight = 200.000 kgs)	1 Tablet	1	Griseofulvin USP	510 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

117	**Case No.:144/12/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00771/AM19/	RLA File :03/94/040/00022/AM19/	Lic.No/Date:0310820452 13.04.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:117/12/82-ALC4/2018	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00744/AM19/	RLA File :03/95/040/00896/AM18/	Lic.No/Date:0310820529 18.04.2018	

118 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ISOPROPYL ACETATE HAVING 99.8 % PURITY	1 kg	1	ACETIC ACID	0.60 kg
		2	PROPYLENE	0.45 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:110/12/82-ALC4/2018	Party Name:ZIM LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00737/AM19/	RLA File :03/95/040/00044/AM19/	Lic.No/Date:0310820551 19.04.2018	

119 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Azithromycin for oral suspension 200mg	1 kg	1	Azithromycin IP/USP	0.078 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:151/12/82-ALC4/2018	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00778/AM19/	RLA File :03/94/040/01099/AM18/	Lic.No/Date:0310820544 19.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

120

Export product	Qty.	Sl. No.	Import items	Qty.
2,4 DIFLUORO NITRO BENZENE (2,4 DFNB)	1 kg	1	META DICHLORO BENZENE	1.33 kg
		2	POTTASSIUM FLUORIDE (KF)	0.81 kg
		3	SULFOLANE ANHYDROUS	0.10 kg

RA may take appropriate action as per the decision of Norms Committee.

121	**Case No.:119/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00746/AM19/	RLA File :03/95/040/01122/AM18/	Lic.No/Date:0310820561 20.04.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

122	**Case No.:149/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00776/AM19/	RLA File :03/94/040/00033/AM19/	Lic.No/Date:0310820570 20.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

123	**Case No.:150/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00777/AM19/	RLA File :03/94/040/00034/AM19/	Lic.No/Date:0310820571 20.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

124	**Case No.:147/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310820593	

:01/82/050/00774/AM19/	:03/94/040/00050/AM19/	23.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

125	**Case No.:148/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00775/AM19/	RLA File :03/94/040/00052/AM19/	Lic.No/Date:0310820594 23.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR USP	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:154/12/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00781/AM19/	RLA File :03/94/040/00015/AM19/	Lic.No/Date:0310820585 23.04.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) COA of import item from foreign supplier from foreign supplier alongwith testing report of the company for export product.

127	**Case No.:143/12/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00770/AM19/	RLA File :03/94/040/00054/AM19/	Lic.No/Date:0310820643 25.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2014, dated 08.05.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

ALLOPURINOL	1 kg	1	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2	Formamide	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

128	**Case No.:152/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~**Approved**~~ Deferred
	HQ File :01/82/050/00779/AM19/	RLA File :03/94/040/00038/AM19/	Lic.No/Date:0310820626 25.04.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Description of Import Item No. 2 and 3 is not clear as Silicone Dioxide is already included in Import Item No. 2.

129	**Case No.:153/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	Defer Date:

Decision: Deferred for comments of TE.

130	**Case No.:170/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00797/AM19/	RLA File :03/95/040/00013/AM19/	Lic.No/Date:0310820654 25.04.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

131	**Case No.:111/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00738/AM19/	RLA File :03/95/040/01137/AM18/	Lic.No/Date:0310820674 26.04.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

132	**Case No.:145/12/82-ALC4/2018**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00772/AM19/	RLA File :03/94/040/00058/AM19/	Lic.No/Date:0310820695 26.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:146/12/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00773/AM19/	RLA File :03/94/040/00059/AM19/	Lic.No/Date:0310820697 26.04.2018	

133 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR TECHNICAL	1 kg	1	ALPHA PINENE	1.04 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:171/12/82-ALC4/2018	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
134	HQ File :01/82/050/00798/AM19/	RLA File :03/95/040/00037/AM19/	Lic.No/Date:0310820676 26.04.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:206/12/82-ALC4/2018	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00833/AM19/	RLA File :22/24/040/00012/AM19/	Lic.No/Date:2210015897 26.04.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
135	Atorvastatin Calcium	1 kg	1	Methyl Isobutyryl Acetate	1.423 kg
			2	Beta Alanine	0.100 kg
			3	Sodium Meta Bisulphite	0.030 kg
			4	Para Fluoro Benzaldehyde	0.566 kg
			5	Isopropyl Alcohol	5.60 kg
			6	3-Ethyl-5-(2 Hydroxyethyl)-4-Methyl Thiazolium Bromide	0.262 kg
			7	(4 R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8)	0.708 kg
			8	Tert. Butyl Methyl Ether	2.78 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:172/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00799/AM19/	RLA File :03/95/040/01009/AM18/	Lic.No/Date:0310820729 01.05.2018	

136 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
BENZYL BROMIDE	1 kg	1	BENZYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.450 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:326/12/82-ALC4/2018	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00953/AM19/	RLA File :07/24/040/00358/AM18/	Lic.No/Date:0710113202 01.05.2018	

137 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE (TDF)	1 kg	1	(R) 9-(2-Phosphono Methoxypropyl) Adenine (PMPA)	0.69 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:327/12/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
138	HQ File :01/82/050/00954/AM19/	RLA File :34/24/040/00021/AM19/	Lic.No/Date:3410044120 01.05.2018	Defer Date:

Decision: The Committee noted that the 4.07 application is still awaited from RLA, Mumbai. Hence, it was decided to call for a copy of 4.07 application from RLA, Mumbai for further consideration of the case.

	Case No.:135/12/82-ALC4/2018	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
139	HQ File :01/82/050/00762/AM19/	RLA File :03/95/040/00828/AM18/	Lic.No/Date:0310820748 02.05.2018	Defer Date:

Decision: Deferred for comments of TE.

Case No.:106/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00733/AM19/	RLA File :03/95/040/00081/AM19/	Lic.No/Date:0310820795 04.05.2018	

140

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Propafenone Hydrochloride Extended Release Capsules USP 225 MG (16,331 Bottles x 60 Per Bottles = 9,79,860 Capsules) (Net Content Weight = 220.469 Kgs)	16331 No. bottle	1	Propafenone Hydrochloride	755.04 kg
Propafenone Hydrochloride Extended Release Capsules USP 325 MG (17,502 Bottles x 60 Per Bottles = 10,50,120 Capsules) (Net Content Weight = 341.289 Kgs)	17502 bottle			
Propafenone Hydrochloride Extended Release Capsules USP 425 MG (6,999 Bottles x 60 Per Bottles = 4,19,940 Capsules) (Net Content Weight = 178.475 Kgs)	6999 No. bottle			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:142/12/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00769/AM19/	RLA File :03/94/040/00082/AM19/	Lic.No/Date:0310820782 04.05.2018	

141

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:105/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00732/AM19/	RLA File :03/95/040/00098/AM19/	Lic.No/Date:0310820808 07.05.2018	

142

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
Desipramine Hydrochloride Tablets, USP 10 MG (8,000 Bottles x 100 Per Bottles = 8,00,000 Tablets) (Net Content Weight = 8.000 Kgs)	800000 No. tablet	1	Desipramine HCL	99.75 kg
Desipramine Hydrochloride Tablets, USP 25 MG (6,000 Bottles x 100 Per Bottles = 6,00,000 Tablets) (Net Content Weight = 15.000 Kgs)	600000 No. tablet			
Desipramine Hydrochloride Tablets, USP 50 MG (6,300 Bottles x 100 Per Bottles = 6,30,000 Tablets) (Net Content Weight = 31.500 Kgs)	630000 No. tablet			
Desipramine Hydrochloride Tablets, USP 75 MG (1,573 Bottles x 100 Per Bottles = 1,57,300 Tablets) (Net Content Weight = 11.798 Kgs)	157300 No. tablet			
Desipramine Hydrochloride Tablets, USP 100 MG (3,150.00 Bottles x 100 Per Bottles = 3,15,000 Tablets) (Net Content Weight = 31.500 Kgs)	315000 No. tablet			

RA may take appropriate action as per the decision of Norms Committee.

143	**Case No.:107/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00734/AM19/	RLA File :03/95/040/00105/AM19/	Lic.No/Date:0310820806 07.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-OCTYLATED DIPHENYLAMINE(YALUB DODPA)	1 kg	1	DIPHENYLAMINE	0.50 kg
		2	DI-ISOBUTYLENE	0.64 kg
		3	ACTIVATED CLAY	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

144	**Case No.:294/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00921/AM19/	RLA File :61/24/040/00002/AM19/	Lic.No/Date:6110001506 07.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) List of export product and import item alongwith composition approved by Drug Controller.

145	**Case No.:291/12/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00918/AM19/	RLA File :24/24/040/00003/AM19/	Lic.No/Date:2410042416 08.05.2018	Defer Date:

Decision: Deferred for comments of TE.

146	**Case No.:306/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Defrred**
	HQ File :01/82/050/00933/AM19/	RLA File :56/24/040/00048/AM18/	Lic.No/Date:5610005395 08.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis from the firm.

147	**Case No.:58/12/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00685/AM19/	RLA File :03/94/040/00080/AM19/	Lic.No/Date:0310820892 09.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

148	**Case No.:315/12/82-ALC4/2018**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00942/AM19/	RLA File :52/24/040/00019/AM19/	Lic.No/Date:5210042637 09.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	(DIBUTYLAMINE METHYL)-2,7-DICHLORO-4-FLUOREN METHANOL (DBA)	0.869 kg

RA may take appropriate action as per the decision of Norms Committee.

149	**Case No.:48/12/82-ALC4/2018**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00675/AM19/	RLA File :03/94/040/00011/AM19/	Lic.No/Date:0310820910 10.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2ETHYLHEXYLAMINE	1 kg	1	2ETHYLHEXANOL	1.011 kg

RA may take appropriate action as per the decision of Norms Committee.

150	**Case No.:196/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00823/AM19/	RLA File :05/24/040/00067/AM19/	Lic.No/Date:0510406412 10.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

	Case No.:7/12/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00634/AM19/	RLA File :05/24/040/00061/AM19/	Lic.No/Date:0510406422 11.05.2018	

151

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:201/12/82-ALC4/2018	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
152	HQ File :01/82/050/00828/AM19/	RLA File :22/24/040/00002/AM19/	Lic.No/Date:2210015901 11.05.2018	Defer Date:

Decision: Deferred for comments of TE.

	Case No.:202/12/82-ALC4/2018	Party Name:SCOTT EDIL ADVANCE RESEARCH LAB AND EDU LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00829/AM19/	RLA File :22/24/040/00014/AM19/	Lic.No/Date:2210015900 11.05.2018	

153 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxicillin & Potassium	1 No.	1	Amoxycillin Sodium with Potassium	1. 10

Clavulanate for Injection 1.2gm (Each vial contains Amoxicillin Sodium equivalent to Amoxicillin 1000mg and Potassium Clavulanate equivalent to Clavulanic Acid 200mg) (vial size not more than 10 ml)	vial		Clavulanate (Blend Sterile) 5:1	gm/vial

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:79/12/82-ALC4/2018	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00706/AM19/	RLA File :03/94/040/00062/AM19/	Lic.No/Date:0310820961 14.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

154

Export product	Qty.	Import items	Qty.
SUPHACHLOROPYRAZINE 30% POWDLER (15GM)HiB3 15GM SACHET Each gram powder contains Sulphachloropyrazine Sodium Monohydrate 337.50mg.Net content per 15Gram 5062.50mg,Total net content 1012.50kgs	200000 Nos. SACHET	SULPHACHLOROPYRAZINE SODIUM MONOHYDRATE CAS(102-65-8)	1022.625 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:92/12/82-ALC4/2018	Party Name:CELOGEN PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00719/AM19/	RLA File :03/94/040/00063/AM19/	Lic.No/Date:0310820959 14.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

155

Export product	Qty.	Import items	Qty.
SULPHADIMETHOXINE & TRIMETHOPRIM 30% POWDLER (HI TRISULF) 100GM SACHET. 100 gram off white powder	1No. SACHET	SULPHADIMETHOXINE CAS:122-II-2	25.25 gm / 100 gm sachet

contains Sulphadimethoxine 25gm&Trimethoprim 5gm(Net content per 100gm/ Sulphadimethoxine 25gm(Import item) & Trimethoprim 5gm(indegenious item), Total net content of import item-Sulphadimethoxine-1250kgs.			

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:93/12/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
156	HQ File :01/82/050/00720/AM19/	RLA File :03/94/040/00104/AM19/	Lic.No/Date:0310820963 14.05.2018	Defer Date:

Decision: The Committee considered the case as per agenda and it was decided to call for DML showing the composition of all the three export products from the firm.

	Case No.:109/12/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
157	HQ File :01/82/050/00736/AM19/	RLA File :03/95/040/00001/AM19/	Lic.No/Date:0310820951 14.05.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

	Case No.:200/12/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00827/AM19/	RLA File :22/24/040/00017/AM19/	Lic.No/Date:2210015905 14.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Qty.	Sl. No.	Import items	Qty.
158	Atorvastatin Calcium	1 kg	1.	Thorase Enzyme	0.154 kg
			2.	Chloro Acetal Dehyde	1.735 kg
			3.	Actaldehyde	0.90 kg
			4.	Acetone	1.21 kg
			5.	Sodium Carbonate	1.96 kg
			6.	Bromine	1.88 kg
			7.	Ethyl Acetate	1.40 kg
			8.	Heptane	1.58 kg
			9.	Sodium Cyanide	0.629 kg
			10.	Iso Propyl Alcohol	3.40 kg
			11.	Dimethoxy Propane	2.025 kg
			12.	Methyl Tertiary Butyl Ether	2.17 kg

			(MTBE)	
		13.	Raney nickel	0.064 kg
		14.	Hexane	2.80 kg
		15.	Pivalic acid	0.279 kg
		16.	DKT3/M4	0.994 kg
		17.	Methanol	2.00 kg
		18.	Cyclohexane	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

159	**Case No.:203/12/82-ALC4/2018**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00830/AM19/	RLA File :22/24/040/00015/AM19/	Lic.No/Date:2210015902 14.05.2018	Defer Date:

Decision: Deferred for comments of TE.

160	**Case No.:205/12/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00832/AM19/	RLA File :22/24/040/00003/AM19/	Lic.No/Date:2210015904 14.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7 AVCA	1 kg	1	GCLE	2.672 kg
		2	Triphenyl Phosphine	1.26 kg
		3	DMF	2.00 kg
		4	Methanol	7.87 kg
		5	Methylene Chloride	10.31 kg

RA may take appropriate action as per the decision of Norms Committee.

161	**Case No.:198/12/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00825/AM19/	RLA File :05/24/040/00066/AM19/	Lic.No/Date:0510406476 15.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.355 kg
		2	ISO NONYL ALCOHOL	0.7073 kg

RA may take appropriate action as per the decision of Norms Committee.

162	**Case No.:197/12/82-ALC4/2018**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00824/AM19/	RLA File :05/24/040/00073/AM19/	Lic.No/Date:0510406489 16.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mifepristone Tablet 200 MG (1 Kg Mife = 4750 Tab of Mifepristone 200 Mg)	1 Number	1	Mifepristone	204 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:38/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00665/AM19/	RLA File :03/94/040/00122/AM19/	Lic.No/Date:0310821052 17.05.2018	Defer Date:

Decision: Deferred for comments of TE.

164	**Case No.:49/12/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00676/AM19/	RLA File :03/94/040/00097/AM19/	Lic.No/Date:0310821043 17.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-ETHYLHEXYL DIPHENYL PHOSPHITE [EHDP]	1 kg	1	YELLOW PHOSPHORUS	0.093 kg
		2	PHENOL	0.604 kg
		3	2-ETHYL HEXYL ALCOHOL / 2-ETHYL HEXANOL	0.386 kg

RA may take appropriate action as per the decision of Norms Committee.

165	**Case No.:108/12/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00735/AM19/	RLA File :03/95/040/00147/AM19/	Lic.No/Date:0310821063 17.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Griseofulvin Tablets USP 500 mg (2,000 Bottles x 100 Per Bottle = 2,00,000 Tablets) (Net Content Weight = 100.000 kgs)	1 No.	1	Griseofulvin USP	510 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:131/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00758/AM19/	RLA File :03/95/040/00123/AM19/	Lic.No/Date:0310821038 17.05.2018	

166 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIPENTAMETHYLENE THIURAM TETRA SULPHIDE(QUREACC DPTT)	1 kg	1	PIPERIDINE	0.447 kg
		2	CARBON DISULPHIDE	0.399 kg
		3	HYDROGEN PEROXIDE	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:132/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00759/AM19/	RLA File :03/95/040/00141/AM19/	Lic.No/Date:0310821062 17.05.2018	

167 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
OCTYLATED DIPHENYLAMINE (OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405 kg
		2	DI-ISOBUTYLENE	0.62 kg
		3	ACTIVATED CLAY	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

168	**Case No.:179/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00806/AM19/	RLA File :56/24/040/00008/AM19/	Lic.No/Date:5610005414 17.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

169	**Case No.:189/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00816/AM19/	RLA File :56/24/040/00009/AM19/	Lic.No/Date:5610005415 17.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

170	**Case No.:191/12/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00818/AM19/	RLA File :05/24/040/00003/AM19/	Lic.No/Date:0510406493 17.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.355 kg
		2	ISO NONYL ALCOHOL	0.7073 kg

RA may take appropriate action as per the decision of Norms Committee.

171	**Case No.:195/12/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00822/AM19/	RLA File :05/24/040/00034/AM19/	Lic.No/Date:0510406495 17.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.355 kg
		2	ISO NONYL ALCOHOL	0.7073 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:89/12/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00716/AM19/	RLA File :03/94/040/00129/AM19/	Lic.No/Date:0310821091 18.05.2018	

172

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Perindopril and Indapamide Tablets 4/1.25 mg (Pack Size 30 Tabs.) (Net Wt. of Indapamide EP 4.500 Kgs)	1 No. Tablet	1	Indapamide EP	1.275 mg / tablet
2	Perindopril and Indapamide Tablets 4/1.25 mg (Pack Size 90 Tabs.) (Net Wt. of Indapamide EP 1.688 Kgs)	1 No. Tablet		Indapamide EP	1.275 mg / tablet
3	Perindopril and Indapamide Tablets 4/1.25 mg (Pack Size 100 Tabs.) (Net Wt. of Indapamide EP 15.000 Kgs)	1 No. Tablet		Indapamide EP	1.275 mg / tablet
4	Perindopril and Indapamide Tablets 2/0.625 mg (Pack Size 30 Tabs.) (Net Wt. of Indapamide EP 2.250 Kgs)	1 No. Tablet	1	Indapamide EP	0.6375 mg / tablet
5	Perindopril and Indapamide EP Tablets 2/0.625 mg (Pack Size 20 Tabs.) (Net Wt. of Indapamide EP 1.625 Kgs)	1 No. Tablet		Indapamide EP	0.6375 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

Case No.:134/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00761/AM19/	RLA File :03/95/040/00152/AM19/	Lic.No/Date:0310821081 18.05.2018	

173

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10"HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.611 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:29/12/82-ALC4/2018	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00656/AM19/	RLA File :34/24/040/00052/AM19/	Lic.No/Date:3410044157 21.05.2018	

174 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN STEP - 4	KG ACTIVITY	1	ERYTHROMYCIN BASE USP	1.58 kg
		2	HYDROXYLAMINE HYDROCHLORIDE	0.714 kg
		3	METHANOL	2.24 kg
		4	METHANE SULFONYL CHLORIDE	0.47 kg
		5	ACETONE	6.45 kg
		6	ETHYL ALCOHOL	2.8 liter
		7	PLATINUM METAL	0.100 gm

RA may take appropriate action as per the decision of Norms Committee.

Case No.:112/12/82-ALC4/2018	Party Name:RUSAN PHARMA LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00739/AM19/	RLA File :03/95/040/00148/AM19/	Lic.No/Date:0310821117 21.05.2018	

175 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NALBUPHINE HYDROCHLORIDE	1 kg	1	THEBAINE	2.117 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:133/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00760/AM19/	RLA File :03/95/040/00158/AM19/	Lic.No/Date:0310821100 21.05.2018	

176 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

YAPOX CL 30/10"HYDROQUINONE BIS"(2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.611 kg

RA may take appropriate action as per the decision of Norms Committee.

177

Case No.:168/12/82-ALC4/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	Defer Date:

Decision: Deferred for comments of TE.

178

Case No.:192/12/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00819/AM19/	RLA File :05/24/040/00087/AM19/	Lic.No/Date:0510406538 21.05.2018	Defer Date:

Decision: Deferred for comments of TE.

179

Case No.:39/12/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00666/AM19/	RLA File :03/94/040/00136/AM19/	Lic.No/Date:0310821157 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

180

Case No.:40/12/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00667/AM19/	RLA File :03/94/040/00137/AM19/	Lic.No/Date:0310821159 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:41/12/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00668/AM19/	RLA File :03/94/040/00146/AM19/	Lic.No/Date:0310821149 22.05.2018	

181 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA DIAMMONIUM (POWDER)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:113/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00740/AM19/	RLA File :03/95/040/00524/AM18/	Lic.No/Date:0310821147 22.05.2018	

182 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82 dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:167/12/82-ALC4/2018	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
183	HQ File :01/82/050/00794/AM19/	RLA File :03/95/040/00018/AM19/	Lic.No/Date:0310821129 22.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
POLYAMINE DERIVATIVES	1 kg	1	DICYANDIAMIDE 99.5% MIN	0.271 kg
		2	DETA (DIETHYLENE TRIAMINE)	0.18 kg
		3	EPICHLOROHYDRIN	0.05 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:207/12/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00834/AM19/	RLA File :05/23/040/00028/AM19/	Lic.No/Date:0510406558 22.05.2018	

184 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Zinc Pyrithone 50% FPS (Fine Particle Suspension)	100 kg	1	Zinc Pyrithone	50 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:88/12/82-ALC4/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00715/AM19/	RLA File :03/94/040/00138/AM19/	Lic.No/Date:0310821177 23.05.2018	

185 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR TECHNICAL	1 kg	1	ALPHA PINENE	1.04 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:94/12/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00721/AM19/	RLA File :03/94/040/00155/AM19/	Lic.No/Date:0310821178 23.05.2018	

186 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.

1	BLAXADASINE 100MG TABLETS MX (Ciprofibrate Tab 100mg) (Pack Size 30 Tabs.) (Net wt. of Import Item Ciprofibrate BP is 113.616 Kgs)	1 No.	1	Ciprofibrate BP	102 mg / tablet
2	GLENLIPID 100MG TABLETS VN (Ciprofibrate Tab 100mg) (Pack Size 30 Tabs.) (Net wt. of Import Item Ciprofibrate BP is 23.616 Kgs)	1 No.	1	Ciprofibrate BP	102 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

187	**Case No.:115/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00742/AM19/	RLA File :03/95/040/00011/AM19/	Lic.No/Date:0310821193 23.05.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

188	**Case No.:116/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00743/AM19/	RLA File :03/95/040/01092/AM18/	Lic.No/Date:0310821194 23.05.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

189	**Case No.:190/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00817/AM19/	RLA File :05/24/040/00098/AM19/	Lic.No/Date:0510406572 23.05.2018	Defer Date:
	Decision: Deferred for comments of TE			

190	**Case No.:193/12/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00820/AM19/	RLA File :05/23/040/00086/AM19/	Lic.No/Date:0510406581 23.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

191	**Case No.:43/12/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00670/AM19/	RLA File :03/94/040/00127/AM19/	Lic.No/Date:0310821224 24.05.2018	Defer Date:
	Decision: Deferred for comments of TE.			

192	**Case No.:199/12/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00826/AM19/	RLA File :05/24/040/00090/AM19/	Lic.No/Date:0510406602 24.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA may take appropriate action as per the decision of Norms Committee.

193	**Case No.:194/12/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00821/AM19/	RLA File :05/23/040/00087/AM19/	Lic.No/Date:0510406614 25.05.2018	Defer Date:

Decision: Deferred for comments of TE.

194	**Case No.:204/12/82-ALC4/2018**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00831/AM19/	RLA File :22/24/040/00095/AM18/	Lic.No/Date:2210015912 25.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Ampicillin Trihydrate Through 6-APA route Through Enzymatic Route	1 kg	1.	6-AMINO PENICILLANIC ACID	0.596 kg
		2.	ELCOLASE (ENZYME)	0.005 kg
		3.	D(-)Alpha Phenyl Glycine Base	0.417 kg
		4	METHANOL	0.419 kg

RA may take appropriate action as per the decision of Norms Committee.

195	**Case No.:311/12/82-ALC4/2018**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00938/AM19/	RLA File :05/24/040/00078/AM19/	Lic.No/Date:0510406607 25.05.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BHT BUTYLATED HYDROXY TOLUENE 180000.00 KGS & META CRESOL 77400.00 KGS	257400 kg	1	CREYSLIC ACID	205920.00 kg
		2	ISOBUTYLENE	126126.00 kg

RA may take appropriate action as per the decision of Norms Committee.

196	**Case No.:114/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00741/AM19/	RLA File :03/95/040/00875/AM18/	Lic.No/Date:0310821255 28.05.2018	Defer Date:

Decision: Deferred for comments of TE.

197	**Case No.:42/12/82-ALC4/2018**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00669/AM19/	RLA File :03/94/040/00167/AM19/	Lic.No/Date:0310821290 29.05.2018	Defer Date:

Decision: Deferred for comments of TE.

198	**Case No.:234/12/82-ALC4/2018**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00861/AM19/	RLA File :05/23/040/00091/AM19/	Lic.No/Date:0510406665 29.05.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 400 (I) (PACKED IN 2,554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.)	1 kg	1.	PHTHALIC ANHYDRIDE	0.550 kg
		2.	ISO / NORMAL BUTANOL	0.550 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee.

199	**Case No.:242/12/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510406674	Defer Date:

:01/82/050/00869/AM19/	:05/24/040/00108/AM19/	29.05.2018	
Decision: Deferred for comments of TE.			

Case No.:248/12/82-ALC4/2018	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00875/AM19/	RLA File :05/23/040/00092/AM19/	Lic.No/Date:0510406663 29.05.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 8/82 meeting dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

:

200

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
KANATOL-DGB (DI-ETHYLENE GLYCOL DI-BENZOATE) (PACKED IN 400 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (3,280.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.2 KG AND STORAGE CAPACITY 250.000 KGS.)	1 kg	1	DI-ETHYLENE GLYCOL	0.375
		2	BENZOIC ACID	0.863
		3	HDPE GRANULES	As per relevant packing policy

RA may take appropriate action as per the decision of Norms Committee

Case No.:245/12/82-ALC4/2018	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
HQ File :01/82/050/00872/AM19/	RLA File :04/24/040/00007/AM19/	Lic.No/Date:0410164367 30.05.2018	Defer Date:

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

201

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
Phenylepherine Base	1kg	1.	3-hydroxy acetophenone	2.95
		2.	Methanol	4.063
		3.	L(+) tartaric acid	1.84
		4.	Methyl Isobutyl Ketone	0.857
		5.	Bromine	3.69
		6.	Iso propyl alcohol	3.47

		7.	Caustic soda flakes	2.33
		8.	Acetic anhydride	2.70

RA may take appropriate action as per the decision of Norms Committee.

202	**Case No.:44/12/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00671/AM19/	RLA File :03/94/040/00145/AM19/	Lic.No/Date:0310821359 31.05.2018	Defer Date:
	Decision: Deferred for comments of TE			

203	**Case No.:166/12/82-ALC4/2018**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00793/AM19/	RLA File :03/95/040/00092/AM19/	Lic.No/Date:0310821341 31.05.2018	Defer Date:
	Decision: Deferred for comments of TE			

204	**Case No.:238/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00865/AM19/	RLA File :08/24/040/00062/AM19/	Lic.No/Date:0810142708 31.05.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 8/82 meeting dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

NIFEDIPINE EXTENDED RELEASE TABLETS 30 MG, 60 MG & 90 MG

S.NO.	Import Items	For export of 1 No. Tablet		
		30 mg Tablets	60 mg Tablets	90 mg Tablets
1	NIFEDIPINE USP	30.6 mg	61.2 mg	91.8 mg
2	LACTOSE MONOHYDRATE NF	107.25 mg	89.25 mg	63.48 mg
3	MICROCRYSTALLINE CELLULOSE NF 102 (COMPRECEL M102D+)	4.00 mg	4.00 mg	4.00 mg
4	MAGNESIUM STEARATE PH EUR/NF	2.75 mg	2.75 mg	2.75 mg

RA may take appropriate action as per the decision of Norms Committee.

205	**Case No.:243/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00870/AM19/	RLA File :05/24/040/00116/AM19/	Lic.No/Date:0510406698 31.05.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent 42.000Kg of Bulk Drug)	1 Number pack	1	Tobramycin	306 mg /5 ml pack

RA may take appropriate action as per the decision of Norms Committee

206	**Case No.:36/12/82-ALC4/2018**	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00663/AM19/	RLA File :03/94/040/00049/AM19/	Lic.No/Date:0310821376 01.06.2018	Defer Date:

Decision: Deferred for comments of TE

207	**Case No.:37/12/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00664/AM19/	RLA File :03/94/040/00150/AM19/	Lic.No/Date:0310821377 01.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 05.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ticlopidine Hcl	1 kg.	1.	Thiophene-2-ethanol	0.72 kg
		2.	Toluene	1.61 kg
		3.	Tri ethyl amine	0.25 kg
		4.	Benzene Sulphonyl chloride	0.99 kg
		5.	Sodium Hydroxide Flakes	0.747 kg
		6.	Ortho chloro benzyl amine	0.80 kg
		7.	Acetone	0.22 kg
		8.	IPA	0.85 kg
		9.	Methanol	0.90 kg
		10.	Paraformaldehyde	0.300 kg

RA concerned may take further necessary action as per above decision of NC.

208	**Case No.:241/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00868/AM19/	RLA File :05/24/040/00113/AM19/	Lic.No/Date:0510406716 01.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

209	**Case No.:232/12/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00859/AM19/	RLA File :05/23/040/00076/AM19/	Lic.No/Date:0510406722 04.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 16.10.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Beta Picoline	1 Kg.	1	Denatured Ethyl Alcohol	1.120
		2	Methanol	0.76
		3	Ammonia	0.82
		4	Alumino Silicate Catalyst	0.0065
		5	Propionaldehyde	0.057

RA concerned may take further necessary action as per above decision of NC

210	**Case No.:233/12/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00860/AM19/	RLA File :05/23/040/00105/AM19/	Lic.No/Date:0510406723 04.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

211	**Case No.:235/12/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00862/AM19/	RLA File :05/23/040/00106/AM19/	Lic.No/Date:0510406727 04.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

212	**Case No.:318/12/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00945/AM19/	RLA File :52/24/040/00021/AM19/	Lic.No/Date:5210042661 04.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 25.07.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-AMINO PHENOL 4 SULFONIC ACID / OAPSA / ORTHO AMINO PHENOL PARA SULFONIC / OA ACID	1 kg	1	ORTHO AMINO PHENOL	0.66 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:71/12/82-ALC4/2018	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00698/AM19/	RLA File :03/95/040/00171/AM19/	Lic.No/Date:0310821454 05.06.2018	

213

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DIPHENYL ISODECYL PHOSPHITE (DPDP)	1 kg	1	PHENOL	0.557kg
		2	ISODECYL ALCOHOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.093 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:72/12/82-ALC4/2018	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00699/AM19/	RLA File :03/95/040/00172/AM19/	Lic.No/Date:0310821460 05.06.2018	

214

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2 ETHYLHEXYL DIPHENYL PHOSPHITE (2EHDP)	1 kg	1	PHENOL	0.604 kg
		2	2 ETHYLHEXANOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.09664 kg

RA concerned may take further necessary action as per above decision of NC.

215	**Case No.:34/12/82-ALC4/2018**	Party Name:MAGNOLIA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00661/AM19/	RLA File :03/95/040/00217/AM19/	Lic.No/Date:0310821492 06.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 25.07.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
(1H-Pyrrol-1-yl)-2-Mercaptobenzimidazole	1 kg	1	2-Mercapto-5-Methoxy Benzimidazole	0.95 kg

RA concerned may take further necessary action as per above decision of NC

216	**Case No.:67/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00694/AM19/	RLA File :03/95/040/01151/AM18/	Lic.No/Date:0310821473 06.06.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

217	**Case No.:228/12/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00855/AM19/	RLA File :05/24/040/00146/AM19/	Lic.No/Date:0510406755 06.06.2018	Defer Date:

Decision: Deferred for comments of TE

218	**Case No.:229/12/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00856/AM19/	RLA File :05/24/040/00145/AM19/	Lic.No/Date:0510406756 06.06.2018	Defer Date:

Decision: Deferred for comments of TE

219	**Case No.:53/12/82-ALC4/2018**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00680/AM19/	RLA File :03/95/040/01129/AM18/	Lic.No/Date:0310821536 07.06.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm complete technical details as per appendix 4 E

	Case No.:227/12/82-ALC4/2018	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00854/AM19/	RLA File :05/24/040/00134/AM19/	Lic.No/Date:0510406783 07.06.2018	

220 **Decision:** Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 25.07.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Mydrimax Eye Drops 5ml Vial (Each ml containing 8 mg Tropicamide)	Number	1	Tropicamide	40.8 mg / 5 ml vial

RA concerned may take further necessary action as per above decision of NC

	Case No.:244/12/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
221	HQ File :01/82/050/00871/AM19/	RLA File :05/24/040/00137/AM19/	Lic.No/Date:0510406779 07.06.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:265/12/82-ALC4/2018	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
222	HQ File :01/82/050/00892/AM19/	RLA File :66/24/040/00001/AM19/	Lic.No/Date:6610000009 07.06.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:295/12/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
223	HQ File :01/82/050/00922/AM19/	RLA File :61/24/040/00003/AM19/	Lic.No/Date:6110001511 07.06.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:52/12/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00679/AM19/	RLA File :03/95/040/00210/AM19/	Lic.No/Date:0310821596 08.06.2018	

224 **Decision:** Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 16.10.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg

ETHAMBUTOL HCL	1 kg	1	DL 2 AMINOBUTANOL	1.6014
		2	TARTARIC ACID	0.153
		3	METHANOL	0.4172
		4	ISOPROPYL ALCOHOL	0.187
		5	ETHYLENE DICHLORIDE	0.4663

RA concerned may take further necessary action as per above decision of NC
Note:- SION A-225 & A-227 to be revised

225	**Case No.:81/12/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

226	**Case No.:85/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00712/AM19/	RLA File :03/94/040/00134/AM19/	Lic.No/Date:0310821559 08.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

227	**Case No.:222/12/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00849/AM19/	RLA File :05/23/040/00109/AM19/	Lic.No/Date:0510406803 08.06.2018	
	Decision: Deferred for comments of TE			

228	**Case No.:54/12/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00681/AM19/	RLA File :03/95/040/00209/AM19/	Lic.No/Date:0310821600 11.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 16.10.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
ETHAMBUTOL HCL	1 kg	1	DL 2 AMINOBUTANOL	1.6014
		2	TARTARIC ACID	0.153
		3	METHANOL	0.4172
		4	ISOPROPYL ALCOHOL	0.187

	5	ETHYLENE DICHLORIDE	0.4663

RA concerned may take further necessary action as per above decision of NC
Note:- SION A-225 & A-227 to be revised

	Case No.:239/12/82-ALC4/2018	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00866/AM19/	RLA File :05/24/040/00156/AM19/	Lic.No/Date:0510406805 11.06.2018	

229 **Decision:** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
LEVONORGESTREL 1.5 mg Tablet (1 Kg Levo = 666666 Tab of Levonorgestrel 1.5 mg)	3333330.000 Nos.	1	LEVONORGESTREL Micronized USP/EP	5.00 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:319/12/82-ALC4/2018	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00946/AM19/	RLA File :52/24/040/00024/AM19/	Lic.No/Date:5210042669 11.06.2018	

230 **Decision:** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ABR ACID / ACID BLUE277 / SP-92 OR ACID BLUE RR	1 kg	1	BROMAMINE ACID	1.16 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:55/12/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
231	HQ File :01/82/050/00682/AM19/	RLA File :03/95/040/00220/AM19/	Lic.No/Date:0310821614 12.06.2018	Defer Date:

Decision: Committee considered the case as per agenda and it was decided to call from the firm stage of % of yield along with complete technical details as per appendix.

232	**Case No.:178/12/82-ALC4/2018**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00805/AM19/	RLA File :22/24/040/00021/AM19/	Lic.No/Date:2210015917 12.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

233	**Case No.:220/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00847/AM19/	RLA File :08/24/040/00063/AM19/	Lic.No/Date:0810142806 12.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
MESALAMINE SUPPOSITORIES 1000 MG	1901220.000 Nos.	1	MESALAMINE USP	1939.24 kg

RA concerned may take further necessary action as per above decision of NC

234	**Case No.:223/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00850/AM19/	RLA File :08/24/040/00076/AM19/	Lic.No/Date:0810142808 12.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

235	**Case No.:225/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00852/AM19/	RLA File :08/24/040/00064/AM19/	Lic.No/Date:0810142807 12.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

236	**Case No.:230/12/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00857/AM19/	RLA File :05/24/040/00147/AM19/	Lic.No/Date:0510406809 12.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:231/12/82-ALC4/2018	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00858/AM19/	RLA File :05/24/040/00151/AM19/	Lic.No/Date:0510406812 12.06.2018	

237 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:236/12/82-ALC4/2018	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00863/AM19/	RLA File :05/24/040/00149/AM19/	Lic.No/Date:0510406810 12.06.2018	

238 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:237/12/82-ALC4/2018	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
239	HQ File :01/82/050/00864/AM19/	RLA File :05/24/040/00148/AM19/	Lic.No/Date:0510406811 12.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL 99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA may take appropriate action as per the decision of Norms Committee

240

Case No.:56/12/82-ALC4/2018	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00683/AM19/	RLA File :03/95/040/00227/AM19/	Lic.No/Date:0310821651 13.06.2018	Defer Date:

Decision: Deferred for comments of TE

241

Case No.:224/12/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00851/AM19/	RLA File :05/23/040/00075/AM19/	Lic.No/Date:0510406849 13.06.2018	

Decision: Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 16.10.2018 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Beta Picoline	1 Kg.	1	Denatured Ethyl Alcohol	1.120
		2	Methanol	0.76
		3	Ammonia	0.82
		4	Alumino Silicate Catalyst	0.0065
		5	Propionaldehyde	0.057

RA concerned may take further necessary action as per above decision of NC

242

Case No.:288/12/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00915/AM19/	RLA File :31/83/040/00027/AM19/	Lic.No/Date:3110067079 13.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ACETONITRILE	1kg	1	ACETIC ACID	1.46 kg
		2	Catalyst	Not allowed since not shown in the process

RA concerned may take further necessary action as per above decision of NC

	Case No.:240/12/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00867/AM19/	RLA File :05/24/040/00160/AM19/	Lic.No/Date:0510406858 14.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

243

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
VANCOMYCIN HYDROCHLORIDE(STERILE)	1kg	1	Vancomycin Non Sterile	1.01 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:180/12/82-ALC4/2018	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00807/AM19/	RLA File :22/24/040/00024/AM19/	Lic.No/Date:2210015919 15.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

244

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Betamethasone Dipropionate	1kg	1	Betamethasone	0.868 kg
		2	Triethyl Ortho Propionate	0.650 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:226/12/82-ALC4/2018	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
245	HQ File :01/82/050/00853/AM19/	RLA File :05/24/040/00125/AM19/	Lic.No/Date:0510406869 15.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Misoprostol Tablet 200 MCG (1 kg Misoprostol = 48500 Pcs Tablet)	1 No.	1	Misoprostol	204 mcg/ tablet

RA concerned may take further necessary action as per above decision of NC

246

Case No.:289/12/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00916/AM19/	RLA File :31/83/040/00034/AM19/	Lic.No/Date:3110067081 15.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4-Methoxy Acetophenone (4 MAP)/ Acetyl Anisole	1kg	1	Anisole 93% Max	0.800 kg
		2	Acetic Anhydride 99%	0.752 kg

RA concerned may take further necessary action as per above decision of NC

247

Case No.:209/12/82-ALC4/2018	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00836/AM19/	RLA File :05/24/040/00117/AM19/	Lic.No/Date:0510406899 18.06.2018	Defer Date:

Decision: Deferred for comments of TE

248

Case No.:68/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00695/AM19/	RLA File :03/95/040/00265/AM19/	Lic.No/Date:0310821764 19.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Perphenazine Tablets USP 2 mg (18,000 Bottles x 100 Per Bottle = 18,00,000 Tablets (Net Content Weight = 3.600 kg)	1 No.	1	Perphenazine USP	2.04 mg/ 2 mg tablet
Perphenazine Tablets USP 4 mg (20,000 Bottles x 100 Per Bottle = 2,000,000 Tablets) (Net Content Weight = 8.000 kg)	1 No.	2	Perphenazine USP	4.08 mg/ 4 mg tablet

Perphenazine Tablets USP 8 mg (12,000 Bottles x 100 Per Bottle = 1,200,000 Tablets) (Net Content Weight = 9.600 kg)	1 No.	3	Perphenazine USP	8.16 mg/ 8 mg tablet
Perphenazine Tablets USP 16 mg (6,000 Bottles x 100 Per Bottle = 600,000 Tablets) (Net Content Weight = 9.600 kg)	1 No.	4	Perphenazine USP	16.32 mg/ 16 mg tablet

RA concerned may take further necessary action as per above decision of NC

249

Case No.:70/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00697/AM19/	RLA File :03/95/040/00900/AM18/	Lic.No/Date:0310821767 19.06.2018	

Decision: Deferred for comments of TE

250

Case No.:80/12/82-ALC4/2018	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00707/AM19/	RLA File :03/94/040/00234/AM19/	Lic.No/Date:0310821771 19.06.2018	

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
MENTHANOL(4-Isopropyl Cyclohexyl Methanol)	1kg	1	CUMINIQUE ALDEHYDE	1.350 kg
		2	5% RUTHENIUM ON CARBON CATALYST	0.0035 kg

RA concerned may take further necessary action as per above decision of NC

251

Case No.:45/12/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00672/AM19/	RLA File :03/94/040/00225/AM19/	Lic.No/Date:0310821791 20.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ALLOPURINOL	1kg	1	3-Amino Pyrazole Carboxamide Hemisulphate	1.538 kg
		2	Formamide	1.50 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:69/12/82-ALC4/2018	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
	HQ File :01/82/050/00696/AM19/	RLA File :03/95/040/00252/AM19/	Lic.No/Date:0310821781 20.06.2018	Defer Date:

252 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed kg
PIPERAQUINE PHOSPHATE	1 Kg.	Ethoxy Methylene Malonic Acid Ester (EMME)	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:176/12/82-ALC4/2018	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00803/AM19/	RLA File :22/24/040/00023/AM19/	Lic.No/Date:2210015924 20.06.2018	

253 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
CEFPODOXIME PROXETIL	1 kg	1.	Desacetyl-7-Amino Cephalosporanic Acid (D-7-ACA)	0.708
		2.	Methane Sulfonicacid	0.45
		3.	Methanol	4.42
		4.	S-2 Benzothiazolyl-2-Amino-2-(methoxyimino)-4-tiazolyl acetate (MAEM)	0.8378
		5.	Triethylamine (TEA)	0.252
		6.	Acetone	0.675
		7.	DMAC (Di Methyl Acetamide)	0.684
		8.	CEIPC (Chloro Ethyl Iso Propyl Carbonate)	0.350
		9.	Toluene	0.160
		10.	TMG (Tetra Methylene Guanidine)	0.189

RA may take appropriate action as per the decision of Norms Committee.

254	**Case No.:60/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00687/AM19/	RLA File :03/95/040/00116/AM19/	Lic.No/Date:0310821813 21.06.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

255	**Case No.:208/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00835/AM19/	RLA File :04/24/040/00063/AM19/	Lic.No/Date:0410164428 21.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

256	**Case No.:212/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00839/AM19/	RLA File :04/24/040/00053/AM19/	Lic.No/Date:0410164427 21.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

257	**Case No.:175/12/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00802/AM19/	RLA File :22/24/040/00028/AM19/	Lic.No/Date:2210015928 22.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

258	**Case No.:188/12/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00815/AM19/	RLA File :08/24/040/00100/AM19/	Lic.No/Date:0810142890 22.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NITROFURANTOIN CAPSULES 25 MG (MACROCRYSTALS)	Nos.	1.	NITROFURANTOIN USP (MACROCRYSTALS)	25.50 mg /Capsule
		2.	LACTOSE MONOHYDRATE NF/PH.EUR.	150.00 mg / Capsule
NITROFURANTOIN CAPSULES 50 MG (MACROCRYSTALS)	Nos.	1	NITROFURANTOIN USP (MACROCRYSTALS)	51 mg / Capsule
		2	LACTOSE MONOHYDRATE NF/PH.EUR.	180 mg / Capsule
NITROFURANTOIN CAPSULES 100 MG (MACROCRYSTALS)	Nos.	1	NITROFURANTOIN USP (MACROCRYSTALS)	102 mg / Capsule
		2	LACTOSE MONOHYDRATE NF/PH.EUR.	219 mg / Capsule

RA may take appropriate action as per the decision of Norms Committee.

259	**Case No.:215/12/82-ALC4/2018**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00842/AM19/	RLA File :05/23/040/00099/AM19/	Lic.No/Date:0510406946 22.06.2018	Defer Date:

Decision: Deferred for comments of TE

260	**Case No.:82/12/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00709/AM19/	RLA File :03/94/040/00255/AM19/	Lic.No/Date:0310821897 25.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
BLAXADASINE 100MG TABLETS MX (Ciprofibrate Tab 100mg) (Pack Size 30 Tabs.) (Net wt. of Import Item Ciprofibrate BP is	1 No. tablet	1.	Ciprofibrate BP	1.02 mg /tablet

190.848 Kgs)				
GLENLIPID 100 MG TABLETS VN (Ciprofibrate Tab 100 mg) (Pack Size 30 Tabs.) (Net wt. of Import Item Ciprofibrate BP is 116.928 Kgs)	1 No. tablet	1	Ciprofibrate BP	1.02 mg /tablet

RA may take appropriate action as per the decision of Norms Committee.

Case No.:83/12/82-ALC4/2018	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00710/AM19/	RLA File :03/94/040/00245/AM19/	Lic.No/Date:0310821899 25.06.2018	

261

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
METHYL PARABEN	kg	1	PARA HYDROXY BENZOIC ACID	0.969 kg
		2	METHANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:84/12/82-ALC4/2018	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00711/AM19/	RLA File :03/94/040/00246/AM19/	Lic.No/Date:0310821900 25.06.2018	

262

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
PROPYL PARABEN	kg	1	PARA HYDROXY BENZOIC ACID	0.85 kg
		2	N-PROPANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee

263	**Case No.:66/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00693/AM19/	RLA File :03/95/040/00104/AM19/	Lic.No/Date:0310821936 26.06.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

264	**Case No.:218/12/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00845/AM19/	RLA File :05/23/040/00110/AM19/	Lic.No/Date:0510406966 26.06.2018	Defer Date:

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

265	**Case No.:290/12/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
	HQ File :01/82/050/00917/AM19/	RLA File :31/83/040/00045/AM19/	Lic.No/Date:3110067097 26.06.2018	Defer Date:

Decision: In the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	Sl. No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATAYLYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

266	**Case No.:46/12/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00673/AM19/	RLA File :03/94/040/00267/AM19/	Lic.No/Date:0310822031 28.06.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP

as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
PAROXETINE HYDROCHLORIDE HEMIHYDRATE	1 kg	1	(-)Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.810 kg
		2	Sesamol	0.55 kg
		3	Dimethyl Sulfoxide	2.930 kg

RA may take appropriate action as per the decision of Norms Committee

267	**Case No.:47/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00674/AM19/	RLA File :03/94/040/00265/AM19/	Lic.No/Date:0310822027 28.06.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
HAMBER / HAMBER - BHT / HAMBER - Toco (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramethyl Naphthalene)	1 kg	1.	METHYL ETHYL KETONE (MEK)	0.60 kg
		2.	MYRCENE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

268	**Case No.:62/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00689/AM19/	RLA File :03/95/040/00102/AM19/	Lic.No/Date:0310822037 28.06.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

269	**Case No.:90/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00717/AM19/	RLA File :03/95/040/00114/AM19/	Lic.No/Date:0310821990 28.06.2018	Defer Date:

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.

270	**Case No.:103/12/82-ALC4/2018**	Party Name:MAGNOLIA LIMITED	Meet No/Date:12/82-ALC4/2018	**Status: Deferred**

			12.12.2018	
	HQ File :01/82/050/00730/AM19/	RLA File :03/95/040/00286/AM19/	Lic.No/Date:0310821975 28.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

271	**Case No.:210/12/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
	HQ File :01/82/050/00837/AM19/	RLA File :05/24/040/00174/AM19/	Lic.No/Date:0510406993 28.06.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
MEROPENEM SODIUM STERILE (MEROPENEM FOR INJECTION)	kg	1	Meropenem Trihydrate (Non Sterile)	0.9586 kg

RA may take appropriate action as per the decision of Norms Committee

272	**Case No.:211/12/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00838/AM19/	RLA File :05/23/040/00136/AM19/	Lic.No/Date:0510406995 28.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

273	**Case No.:217/12/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00844/AM19/	RLA File :05/23/040/00137/AM19/	Lic.No/Date:0510406997 28.06.2018	

Decision: In the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
THYMOL (ABOVE 95% PURITY)	1 kg	1	META CERESOL ABOVE 95% PURITY	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

274	**Case No.:101/12/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**

HQ File :01/82/050/00728/AM19/	RLA File :03/95/040/00176/AM19/	Lic.No/Date:0310822052 29.06.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
BENZYL BROMIDE	1 kg	1	BENZYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.450 kg

RA concerned may take further necessary action as per above decision of NC

275	**Case No.:187/12/82-ALC4/2018**	Party Name:SYNPOL PRODUCTS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00814/AM19/	RLA File :08/24/040/00107/AM19/	Lic.No/Date:0810142941 29.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

276	**Case No.:213/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00840/AM19/	RLA File :04/24/040/00075/AM19/	Lic.No/Date:0410164455 29.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

277	**Case No.:214/12/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00841/AM19/	RLA File :05/23/040/00024/AM19/	Lic.No/Date:0510407023 29.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

278	**Case No.:221/12/82-ALC4/2018**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	Defer Date:
	Decision: Deferred for comments of TE			

279	**Case No.:50/12/82-ALC4/2018**	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
	HQ File :01/82/050/00677/AM19/	RLA File :03/95/040/00300/AM19/	Lic.No/Date:0310822080 02.07.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
CEFPODOXIME PROXETIL	1 kg	1	7-Amino Cephalosporanic Acid (7-ACA)	0.8378 kg
		2	Boron Triflouride	2.746 kg
		3	Methanol	1.46 kg
		4	Methylene Chloride	5.81 kg
		5	MAEM (2-MERCAPTO BENZOTHIAZOL YL(Z)-2-AMINOTHIAZOL-4-YL-2-METHOXYIMINO ACETATE)	0.8378 kg
		6	Eno-Carbon	0.100 kg
		7	Acetone	2.56 kg
		8	N-N Dimethyl Acetamide	0.51 kg
		9	Sodium Iodide	0.28 kg

RA may take appropriate action as per the decision of Norms Committee.

280

Case No.:216/12/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
HQ File :01/82/050/00843/AM19/	RLA File :05/23/040/00111/AM19/	Lic.No/Date:0510407031 02.07.2018	Defer Date:

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

281

Case No.:249/12/82-ALC4/2018	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00876/AM19/	RLA File :05/24/040/00187/AM19/	Lic.No/Date:0510407060 03.07.2018	Defer Date:

Decision: Deferred for comments of TE

282

Case No.:250/12/82-ALC4/2018	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00877/AM19/	RLA File :05/23/040/00153/AM19/	Lic.No/Date:0510407066 04.07.2018	Defer Date:

Decision: Deferred for comments of TE

Case No.:1/12/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00628/AM19/	RLA File :05/24/040/00170/AM19/	Lic.No/Date:0510407086 05.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

283

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/12/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00629/AM19/	RLA File :05/24/040/00182/AM19/	Lic.No/Date:0510407087 05.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

284

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol	0.80 kg

			Liquid	
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

285

Case No.:51/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00678/AM19/	RLA File :03/95/040/00324/AM19/	Lic.No/Date:0310822173 06.07.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
Perphenazine Tablets USP 2 mg (48,000 Bottles x 100 Per Bottle = 48,00,000 Tablets (Net Content Weight = 9.600 kg)	1 No. tablet	1	Perphenazine USP	2.04 mg /tablet
Perphenazine Tablets USP 4 mg (72,000 Bottles x 100 Per Bottle = 72,00,000 Tablets) (Net Content Weight = 28.800 kg)	1 No. tablet	1	Perphenazine USP	4.08 mg /tablet
Perphenazine Tablets USP 8 mg (84,000 Bottles x 100 Per Bottle = 84,00,000 Tablets) (Net Content Weight = 67.200 kg)	1 No. tablet	1	Perphenazine USP	8.16 mg /tablet
Perphenazine Tablets USP 16 mg (18,000 Bottles x 100 Per Bottle = 18,00,000 Tablets) (Net Content Weight = 28.800 kg)	1 No. tablet	1	Perphenazine USP	16.32mg /tablet

RA may take appropriate action as per the decision of Norms Committee

286

Case No.:57/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00684/AM19/	RLA File :03/95/040/00299/AM19/	Lic.No/Date:0310822178 06.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
BENZYL BROMIDE	1 kg	1	BENZYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.450 kg

RA concerned may take further necessary action as per above decision of NC

287	**Case No.:63/12/82-ALC4/2018**	Party Name:MERCK LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00690/AM19/	RLA File :03/95/040/00326/AM19/	Lic.No/Date:0310822153 06.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

288	**Case No.:64/12/82-ALC4/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00691/AM19/	RLA File :03/95/040/00309/AM19/	Lic.No/Date:0310822147 06.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
AMBER FLEUR	1 kg	1	MYRCENE 80%	0.84 kg
		2	METHYL ETHYL KETONE	0.49 kg
		3	PHOSPHORIC ACID	0.025 kg

RA concerned may take further necessary action as per above decision of NC

289	**Case No.:174/12/82-ALC4/2018**	Party Name:SHREE GANESH VYAPAR UDYOG	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00801/AM19/	RLA File :03/95/040/00303/AM19/	Lic.No/Date:0310822156 06.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

290	**Case No.:313/12/82-ALC4/2018**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00940/AM19/	RLA File :52/24/040/00027/AM19/	Lic.No/Date:5210042690 06.07.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-AMINO-4-TRIFLUORO METHYL 4 CHLORO DIPHENYL ETHER	1 kg	1.	3-NITRO-4-CHLORO BENZOTRIFLUORIDE	1.232 kg
		2.	PARA CHLORO PHENOL	0.803 kg

RA may take appropriate action as per the decision of Norms Committee.

291	**Case No.:35/12/82-ALC4/2018**	Party Name:LEBEN LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: ~~Deferred~~** Approved
	HQ File :01/82/050/00662/AM19/	RLA File :03/95/040/00327/AM19/	Lic.No/Date:0310822194 09.07.2018	Defer Date:

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
AMOXYCILLIN TABLET 125MG.MOXILEB KID TABLET. (EACH TABLET CONTAINING AMOXYCILLIN TRIHYDRATE EQUIVALENT TO 125MG OF AMOXYCILLIN).NET CONTENT OF IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT 1)AMOXYCILLIN TRIHYDRATE BP (COMPACTED)- 315.635 KGS (EXCL 2% WASTAGE)	2200000.000 Tablet	1	AMOXYCILLIN TRIHYDRATE BP (COMPACTED)	321.90 kg
AMOXYCILLIN TABLET 250MG. MOXILEB-250DT (EACH TABLET CONTAINING AMOXYCILLIN TRIHYDRATE EQUIVALENT TO 250MG OF AMOXYCILLIN).NET CONTENT OF IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT1)AMOXYCILLIN TRIHYDRATE BP (COMPACTED)-315.635 KGS (EXCL 2% WASTAGE)	1100000.000 Tablet	2	AMOXYCILLIN TRIHYDRATE BP (COMPACTED)	321.90 kg
AMOXYCILLIN CAPSULES 250MG. MOXILEB-250 CAPSULE. (EACH CAPSULE CONTAINING AMOXYCILLIN TRIHYDRATE EQUIVALENT TO 250MG OF AMOXYCILLIN).NET CONTANT OF	9836466.000 Nos. tablet	3	AMOXYCILLIN TRIHYDRATE BP (COMPACTED)	2878.538 kg

IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT 1)AMOXYCILLIN TRIHYDRATE BP (COMPACTED)-2822.487 KGS (EXCL 2% WASTAGE)				
AMOXYCILLIN CAPSULES 500MG.MOXILEB-500 CAPSULE. (EACH CAPSULE CONTAINING AMOXYCILLIN TRIHYDRATE EQUIVALENT TO 500MG OF AMOXYCILLIN).NET CONTENT OF IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT1) AMOXYCILLIN TRIHYDRATE BP (COMPACTED)- 1076.029 KGS (EXCL 2% WASTAGE)	1875000.000 No. capsule	4	AMOXYCILLIN TRIHYDRATE BP (COMPACTED)	1097.398 kg
AMOXYCILLIN ORAL SUSPENSION (AMOXYCILLIN SYRUP).MOXILEB ORAL SUSPENSION 125MG/100ML BOTTLE. (EACH 5MLCONTAINS AMOXYCILLIN TRIHYDRATE EQUIVALENT TO 125MG OF AMOXYCILLIN).NET CONTENT OF IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT- 1)AMOXYCILLIN TRIHYDRATE BP (COMPACTED)- 372.174 KGS (EXCL 2% WASTAGE)	105000.000 bottle	5	AMOXYCILLIN TRIHYDRATE BP (COMPACTED)	316.347 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:59/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
292	HQ File :01/82/050/00686/AM19/	RLA File :03/95/040/00333/AM19/	Lic.No/Date:0310822191 09.07.2018	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ISO EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.35 kg
		2.	RUTHENIUM(III)2,4 PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:61/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00688/AM19/	RLA File :03/95/040/00334/AM19/	Lic.No/Date:0310822190 09.07.2018	

293

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
METHYL EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.35 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:65/12/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00692/AM19/	RLA File :03/95/040/00325/AM19/	Lic.No/Date:0310822192 09.07.2018	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

294

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
OCTYLATED DIPHENYLAMINE(OCD FLAKES/POWEDR)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.62 kg
		3.	ACTIVATED CLAY	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

295	**Case No.:247/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2018	**Status: Deferred**

		12.12.2018	
HQ File :01/82/050/00874/AM19/	RLA File :05/24/040/00203/AM19/	Lic.No/Date:0510407132 09.07.2018	Defer Date:

Decision: Deferred for comments of TE

	Case No.:30/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00657/AM19/	RLA File :03/95/040/00298/AM19/	Lic.No/Date:0310822235 11.07.2018	

296 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
BENZYL BROMIDE	1 kg	1	BENZYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.450 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:31/12/82-ALC4/2018	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00658/AM19/	RLA File :03/95/040/00322/AM19/	Lic.No/Date:0310822234 11.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

297

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Doxycycline Hyclate DR Tablets USP 75 MG (1,450 Bottles X 100 Per Bottles = 1,45,000 Tablets) (Net Content Weight = 10.875 Kgs)	1 No.tablet	1	Doxycycline Hyclate USP	88.275mg/75 mg tablet
Doxycycline Hyclate DR Tablets USP 100 MG (16,500 Bottles X 100 Per Bottles = 16,50,000 Tablets) (Net Content Weight = 165.000 Kgs)	1 No.tablet	2	Doxycycline Hyclate USP	117.70 mg/100 mg tablet
Doxycycline Hyclate DR Tablets USP 150 MG (54,250 Bottles X 100 Per Bottles = 54,25,000 Tablets) (Net Content Weight = 813.750 Kgs)	1 No.tablet	3	Doxycycline Hyclate USP	176.55 mg / 150 mg tablet

RA concerned may take further necessary action as per above decision of NC

298	**Case No.:32/12/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00659/AM19/	RLA File :03/95/040/00304/AM19/	Lic.No/Date:0310822236 11.07.2018	
	Decision: Deferred for comments of TE			

299	**Case No.:73/12/82-ALC4/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00700/AM19/	RLA File :03/95/040/00308/AM19/	Lic.No/Date:0310822233 11.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
AMBER FLEUR	1 kg	1	MYRCENE 80%	0.84 kg
		2	METHYL ETHYL KETONE	0.49 kg
		3	PHOSPHORIC ACID	0.025 kg

RA concerned may take further necessary action as per above decision of NC

300	**Case No.:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

301	**Case No.:102/12/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00729/AM19/	RLA File :03/95/040/00323/AM19/	Lic.No/Date:0310822217 11.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
Griseofulvin Tablets USP 500 mg (2,000 Bottles x 100 Per Bottle = 2,00,000 Tablets) (Net Content Weight = 100.000 kgs)	1 No. tablet	3	Griseofulvin USP	510 mg/tablet

RA concerned may take further necessary action as per above decision of NC

302	**Case No.:104/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018	**Status: Deferred**

			12.12.2018	
	HQ File :01/82/050/00731/AM19/	RLA File :03/95/040/00195/AM19/	Lic.No/Date:0310822304 13.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

303	**Case No.:246/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00873/AM19/	RLA File :05/24/040/00213/AM19/	Lic.No/Date:0510407178 13.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

304	**Case No.:97/12/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00724/AM19/	RLA File :03/95/040/00254/AM18/	Lic.No/Date:0310822354 17.07.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 2/82 meeting dated 16.05.2018 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN (THF)	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA concerned may take further necessary action as per above decision of NC

305	**Case No.:98/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00725/AM19/	RLA File :03/95/040/00353/AM19/	Lic.No/Date:0310822342 17.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

306	**Case No.:99/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00726/AM19/	RLA File :03/95/040/00349/AM19/	Lic.No/Date:0310822345 17.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

307	**Case No.:3/12/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
	HQ File :01/82/050/00630/AM19/	RLA File :05/24/040/00215/AM19/	Lic.No/Date:0510407227 18.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:4/12/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
HQ File :01/82/050/00631/AM19/	RLA File :05/24/040/00216/AM19/	Lic.No/Date:0510407228 18.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

308

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

309	**Case No.:5/12/82-ALC4/2018**	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~**Deferred**~~ Approved
	HQ File :01/82/050/00632/AM19/	RLA File :05/24/040/00222/AM19/	Lic.No/Date:0510407229 18.07.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

310	**Case No.:74/12/82-ALC4/2018**	Party Name:UPL LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00701/AM19/	RLA File :03/95/040/00239/AM19/	Lic.No/Date:0310822448 19.07.2018	Defer Date:

Decision: Deferred for comments of TE

311	**Case No.:75/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00702/AM19/	RLA File :03/95/040/00369/AM19/	Lic.No/Date:0310822430 19.07.2018	Defer Date:

Decision: Deferred for comments of TE

312	**Case No.:76/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00703/AM19/	RLA File :03/95/040/00297/AM19/	Lic.No/Date:0310822441 19.07.2018	Defer Date:

	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

313	**Case No.:77/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00704/AM19/	RLA File :03/95/040/00269/AM19/	Lic.No/Date:0310822445 19.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

314	**Case No.:87/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00714/AM19/	RLA File :03/95/040/00188/AM19/	Lic.No/Date:0310822468 20.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

315	**Case No.:91/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00718/AM19/	RLA File :03/95/040/00273/AM19/	Lic.No/Date:0310822477 20.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

316	**Case No.:95/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00722/AM19/	RLA File :03/95/040/00267/AM19/	Lic.No/Date:0310822469 20.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

317	**Case No.:100/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00727/AM19/	RLA File :03/95/040/00379/AM19/	Lic.No/Date:0310822462 20.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

318	**Case No.:185/12/82-ALC4/2018**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00812/AM19/	RLA File :22/24/040/00034/AM19/	Lic.No/Date:2210015943 20.07.2018	Defer Date:
	Decision: Deferred for comments of TE			

319	**Case No.:255/12/82-ALC4/2018**	Party Name:ESKAG PHARMA PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**

HQ File :01/82/050/00882/AM19/	RLA File :02/24/040/00064/AM19/	Lic.No/Date:0210208597 20.07.2018	Defer Date:
Decision: Deferred for comments of TE			

	Case No.:346/12/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00973/AM19/	RLA File :09/24/040/00187/AM19/	Lic.No/Date:0910066495 20.07.2018	

320 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NABUMETONE	1 kg	1	2-ACETYL-6-METHOXY NAPHTHALENE	2.25 kg
		2	METHANOL	6.54 kg

RA may take appropriate action as per the decision of Norms Committee.

321	**Case No.:33/12/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00660/AM19/	RLA File :03/95/040/00318/AM19/	Lic.No/Date:0310822508 23.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

322	**Case No.:78/12/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00705/AM19/	RLA File :03/95/040/00394/AM19/	Lic.No/Date:0310822552 24.07.2018	Defer Date:
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments.			

	Case No.:186/12/82-ALC4/2018	Party Name:ARVEE LABORATORIES (INDIA) LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00813/AM19/	RLA File :08/24/040/00067/AM19/	Lic.No/Date:0810143094 24.07.2018	

323 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dimethyl 5-Nitroisophthalate	1 kg	1	Isophthalic Acid	0.857 kg
		2	Methanol	0.89 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:287/12/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00914/AM19/	RLA File :31/83/040/00062/AM19/	Lic.No/Date:3110067125 24.07.2018	

324 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82 dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.37 kg
		2	AMMONIA ANHYDROUS	0.16 kg
		3	GAMMA BUTYROLACTONE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:181/12/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00808/AM19/	RLA File :22/24/040/00044/AM19/	Lic.No/Date:2210015954 26.07.2018	

325 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82 dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through Enzymatic Route	1 kg	1.	6-Amino Pencillanic Acid	0.55 kg
		2.	Elcolase Enzyme	0.005 kg
		3.	D(-)-p-Hydroxy phenyl glycine methyl ester	0.477 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:182/12/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00809/AM19/	RLA File :22/24/040/00037/AM19/	Lic.No/Date:2210015953 26.07.2018	

326 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed

Ampicillin Trihydrate Through 6-APA route Through Enzymatic Route	1 kg	1.	6-AMINO PENICILLANIC ACID (6-APA)	0.596 kg
		2.	ELCOLASE (ENZYME)	0.005 kg
		3.	D(-)Alpha Phenyl Glycine Base	0.417 kg
		4	METHANOL	0.322 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:183/12/82-ALC4/2018	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00810/AM19/	RLA File :22/24/040/00038/AM19/	Lic.No/Date:2210015952 26.07.2018	

Decision: In the light of earlier decision taken in meeting no. 3/82 dated 05.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

327

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 33% (Suspension Grade)	1kg.	1.	Clarithromycin or Raw Material of Clarithromycin as per SION A-2263 on pro-rata basis	0.3333 kg
		2.	Carbopol	0.25 kg
		3.	HPMC Phthalate	0.44 kg
		4	Acetone	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:17/12/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00644/AM19/	RLA File :07/24/040/00097/AM19/	Lic.No/Date:0710113652 27.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

328

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin and Potassium Clavulanate 375 mg Tablets (Each tablet Contains Amoxicillin Trihydrate equivalent to Amoxicillin 250 mg and Potassium Clavulanate equivalent to Clavulanic Acid 125 mg) BP/EP/IP/USP 890.63 KG	Number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	292.639 mg/tablet
		2	DILUTED CLAVULANATE POTASSIUM (1.1) BP/EP/IP/USP	303.773 mg/tablet
Amoxicillin and Potassium Clavulanate 625 mg Tablets (Each tablet Contains Amoxicillin Trihydrate equivalent to Amoxicillin 500 mg and Potassium Clavulanate equivalent to Clavulanic Acid 125 mg)	number	1	AMOXICILLIN TRIHYDRATE BP/EP/IP/USP	585.279 mg/tablet
		2	DILUTED CLAVULANATE POTASSIUM (1.1)	303.773 mg/tablet

BP/EP/IP/USP 13964.06 KG			BP/EP/IP/USP	

RA may take appropriate action as per the decision of Norms Committee

329	**Case No.:177/12/82-ALC4/2018**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00804/AM19/	RLA File :08/24/040/00134/AM19/	Lic.No/Date:0810143149 01.08.2018	Defer Date:

Decision: Committee considered as per agenda and it was decided to ask the firm to furnish copy of Certificate of Analysis (COA) of import item from foreign supplier and pharmacopeia specification COA of export item.

330	**Case No.:312/12/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00939/AM19/	RLA File :52/24/040/00037/AM19/	Lic.No/Date:5210042718 01.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN	1 Kg	1	SEMICARBAZIDE HCL - 99% MIN	2.806 kg
		2	2-Chloro Pyridine	1.37 kg
		3	Mono Ethylene Glycol	1.45 kg

RA may take appropriate action as per the decision of Norms Committee.

331	**Case No.:19/12/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00646/AM19/	RLA File :05/23/040/00214/AM19/	Lic.No/Date:0510407421 02.08.2018	Defer Date:

Decision: Deferred for comments of TE

332	**Case No.:296/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00923/AM19/	RLA File :61/24/040/00004/AM19/	Lic.No/Date:6110001530 02.08.2018	Defer Date:

Decision: Committee considered as per agenda and it was decided to ask the firm to furnish copy of Drug Manufacturing Licence (DML) showing approved compsosition.

Case No.:349/12/82-ALC4/2018	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00976/AM19/	RLA File :03/94/040/00389/AM19/	Lic.No/Date:0310822814 02.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

333

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-AMINO N,N,-BIS (2,3-DIHYDROXYPROPYL) ISOPHTHALAMIDE HCL (ABA.HCL)	1 kg	1	ISOPHTHALIC ACID	0.81 kg
		2	3-AMINO-1, 2-PROPANEDIOL (APD)	0.70 kg
		3	PALLADIUM CARBON	0.001 kg
		4	METHANOL	1.75 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:350/12/82-ALC4/2018	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00977/AM19/	RLA File :03/94/040/00333/AM19/	Lic.No/Date:0310822796 02.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

334

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-AMINO N,N,-BIS (2,3-DIHYDROXYPROPYL) ISOPHTHALAMIDE HCL (ABA.HCL)	1 kg	1	ISOPHTHALIC ACID	0.81 kg
		2	3-AMINO-1, 2-PROPANEDIOL (APD)	0.70 kg
		3	PALLADIUM CARBON	0.001 kg
		4	METHANOL	1.75 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:351/12/82-ALC4/2018	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00978/AM19/	RLA File :03/94/040/00332/AM19/	Lic.No/Date:0310822795 02.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

335

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-AMINO N,N,-BIS (2,3-DIHYDROXYPROPYL) ISOPHTHALAMIDE HCL (ABA.HCL)	1 kg	1	ISOPHTHALIC ACID	0.81 kg
		2	3-AMINO-1, 2-PROPANEDIOL (APD)	0.70 kg
		3	PALLADIUM CARBON	0.001 kg

	4	METHANOL	1.75 kg

RA may take appropriate action as per the decision of Norms Committee

336

Case No.:6/12/82-ALC4/2018	Party Name:OTSUKA CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status:** ~~Deferred~~ Approved
HQ File :01/82/050/00633/AM19/	RLA File :05/24/040/00273/AM19/	Lic.No/Date:0510407432 03.08.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82 dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) White/LightYellow Powder	1 kg	1	Penicillin G Potassium 1st Crystals White/LightYellow Powder	1.80 kg
		2	Methanol Liquid	1.50 kg
		3	Dimethyl Formamide Colourless Liquide	0.80 kg
		4	Methylene Chloride Colourless Liquide	1.50 kg
		5	2-Mercaptobenzothiazole Ceramish Powder	0.25 kg
		6	Isopropyl Alcohol Liquid	0.80 kg
		7	Sodium Benzene Sulfinate Powder	1.20 kg
		8	Para Anisic Alcohol (p_Methoxybenzyl Alcohol) Liquid	0.52 kg
		9	1,4 Dioxane liquide	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

337

Case No.:184/12/82-ALC4/2018	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00811/AM19/	RLA File :22/24/040/00045/AM19/	Lic.No/Date:2210015956 03.08.2018	Defer Date:

Decision: Deferred for comments of TE

338

Case No.:347/12/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00974/AM19/	RLA File :09/24/040/00208/AM19/	Lic.No/Date:0910066548 06.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 8/82 meeting dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.	Import items	Qty. Allowed in

	Qty.	No.		kg
FREE AMINE PIVALATE ESTER	1 kg	1	CBZ AMINONITRILE	1.49
		2	HYDROXYL AMINE FREE BASE-50%	0.60
		3	PETROLEUM ETHER 90-100(HEPTANES)	2.30
		4	ISO PROPYL ALCOHOL	3.06
		5	METHANOL	6.928
		6	METHYL TERTIARY BUTYL ETHER	3.08
		7	N-METHYL-2-PYRROLIDINONE	1.51
		8	GLYCOLIC ACID (70% WET)	0.533
		9	PALLADIUM METAL	0.0011
		10	TRI METHYL SULFOXONUM IODIDE	1.34
		11	HYDROBROMIC ACID	0.98
		12	FUMARIC ACID	1.264
		13	CAUSTIC POTASH FLAKES	2.40
		14	TRI ETHYL AMINE	1.13

RA may take appropriate action as per the decision of Norms Committee

339

Case No.:86/12/82-ALC4/2018	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00713/AM19/	RLA File :03/95/040/00243/AM19/	Lic.No/Date:0310822930 08.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE (BHTAB)	1 kg	1	1, 6 HEXANEDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

340

Case No.:293/12/82-ALC4/2018	Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
HQ File :01/82/050/00920/AM19/	RLA File :61/24/040/00006/AM19/	Lic.No/Date:6110001534 08.08.2018	Defer Date:

Decision: committee noted that the value addition (value addition 7.5%) is less than 15%. Hence it is decided to ask the RA Dehradun to Clarify the matter the said advance authorization has been issued.

341

Case No.:286/12/82-	Party Name:BALAJI AMINES	Meet No/Date:12/82-	**Status:**

ALC4/2018	LIMITED	ALC4/2018 12.12.2018	**Approved**
HQ File :01/82/050/00913/AM19/	RLA File :31/83/040/00076/AM19/	Lic.No/Date:3110067139 13.08.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 6/82 meeting dated 26.07.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATAYLYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

342

Case No.:251/12/82-ALC4/2018	Party Name:PI INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00878/AM19/	RLA File :13/24/040/00090/AM19/	Lic.No/Date:1310049051 30.08.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
PIA - 5 Chemical Name:2-chloro-4-(methylsulfonyl)-3-[(tetrahydrofuran-2-ylmethoxy) methyl]benzoic acid	1 kg	1	3-Chloro -2-Methyl aniline	0.642
		2	Bromine	0.656
		3	Tetrahydrofurfuryl alcohol	0.506
		4	Tetrahydrofuran	0.282
		5	Sodium Methyl Mercaptide	1.625

RA may take appropriate action as per the decision of Norms Committee.

343

Case No.:10/12/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00637/AM19/	RLA File :09/24/040/00264/AM19/	Lic.No/Date:0910066629 04.09.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 7/82 meeting dated 24.08.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
(Z)-2-(2,3-DICHLOROPHENYL)-2-(GUANIDINOIMINO) ACETONITRILE	1kg.	1.	AMINO GUANIDINE BI CARBONATE	1.42
		2.	ACETONITRILE	3.00
		3	2,3-DICHLORO BENZOYL CYANIDE	1.19

RA concerned may take further necessary action as per above decision of NC.

344	**Case No.:11/12/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: ~~Deferred~~** Approved
	HQ File :01/82/050/00638/AM19/	RLA File :09/24/040/00263/AM19/	Lic.No/Date:0910066630 04.09.2018	Defer Date:

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
N-BOC-ETHYLENEDIAMINE	1 kg	1	DI-T-BUTYL DI CARBONATE	1.7758
		2	ETHYLENE DI AMINE	2.6637
		3	METHYLENE CHLORIDE	5.19

RA may take appropriate action as per the decision of Norms Committee.

345	**Case No.:12/12/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00639/AM19/	RLA File :09/24/040/00270/AM19/	Lic.No/Date:0910066628 04.09.2018	

Decision: Committee considered case as per agenda and in consultation with technical expert present in the meeting, it was decided to revise the input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
THIOL ACID	1kg.	1.	DI BENZYL TOLUENE	1.235
		2.	2,2-BIS-(BROMOMETHYL)-1,3-PROPANEDIOL	7.462
		3	POTASSIUM THIO ACETATE	2.181
		4	N-HEXANE	0.39
		5	DIMETHYL FORMAMIDE	8.70
		6	ZINC DUST	1.965
		7	METHYL TERT-BUTYL ETHER	2.42
		8	N,N-DIMETHYLACETAMIDE	1.00

RA concerned may take further necessary action as per above decision of NC.

346	**Case No.:21/12/82-ALC4/2018**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00648/AM19/	RLA File :03/95/040/00519/AM19/	Lic.No/Date:0310823507 04.09.2018	Defer Date:

Decision: Deferred for comments of TE

347	**Case No.:348/12/82-ALC4/2018**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Deferred**
	HQ File :01/82/050/00975/AM19/	RLA File :09/24/040/00269/AM19/	Lic.No/Date:0910066654 10.09.2018	Defer Date:

Decision: Deferred for comments of TE

348	**Case No.:252/12/82-ALC4/2018**	Party Name:PI INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00879/AM19/	RLA File :13/24/040/00096/AM19/	Lic.No/Date:1310049067 12.09.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
747- Ether Chemical Name: 2-chloro-4-(methylsulfonyl)-3-[(2,2,2-trifluroethoxy)methyl)]benzoic acid	1 kg	1.	3-Chloro -2-Methyl aniline	0.625
		2	Sodium Nitrite	0.350
		3	Sodium Methyl Mercaptide	1.902
		4	Bromine	0.65
		5	Ethylene Dichloride	1.065
		6	Acetonitrile	0.218
		7	Hydrogen Peroxide	1.00
		8	Trifluoro Ethanol	0.503

RA may take appropriate action as per the decision of Norms Committee

349	**Case No.:20/12/82-ALC4/2018**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
	HQ File :01/82/050/00647/AM19/	RLA File :03/94/040/00527/AM19/	Lic.No/Date:0310823957 24.09.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 5/82 meeting dated 25.07.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2-Amino-3-Chloro-5-Trifluoromethyl Pyridine Minimum 98% [F1]	1 kg	1	2,3-Dichloro-5-trifluoromethyl Pyridine [DCTF]	1.08 kg

RA may take appropriate action as per the decision of Norms Committee

350	**Case No.:254/12/82-ALC4/2018**	Party Name:PI INDUSTRIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**

HQ File :01/82/050/00881/AM19/	RLA File :13/24/040/00106/AM19/	Lic.No/Date:1310049089 01.10.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed in kg
HYPE Chemical Name: Methyl 1-(3-chloropyridin-2-yl)-3-hydroxymethyl-1H-pyrazole-5-carboxylate	1 kg	1	2-Chloro-6-hydrazino pyridine	0.670
		2	2-methyl-5-ethyl pyridine	0.0224
		3	Tetrahydrofurfuryl alcohol	0.400

RA may take appropriate action as per the decision of Norms Committee

Case No.:344/12/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00971/AM19/	RLA File :09/24/040/00311/AM19/	Lic.No/Date:0910066725 08.10.2018	

351 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 7/82 meeting dated 24.08.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
VALACYCLOVIR HCL (Valacyclovir Hcl Anhydrous)	1kg.	1.	ACYCLOVIR	0.82
		2.	N,N DI CYCLO HEXYL CARBODIIMIDE	1.15
		3	FORMIC ACID -94%	0.52
		4	DI METHYL FORMAMIDE	2.03
		5	ACETONE	7.50
		6	Z-L-VALINE	1.23
		7	PALLADIUM METAL	0.0022

RA concerned may take further necessary action as per above decision of NC.

Case No.:343/12/82-ALC4/2018	Party Name:MEHTA API PVT LTD.	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00970/AM19/	RLA File :03/95/040/00697/AM19/	Lic.No/Date:0310824349 10.10.2018	

352 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 1/82 meeting dated 07.04.2016 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. Allowed

	Qty.			
AZITHROMYCIN/AZITHROMYCIN DIHYDRATE BP/EP/USP	1 kg	1	AZITHROMYCIN AMINE HAVING PURITY NMT 94%	1.07 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:345/12/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2018 12.12.2018	**Status: Approved**
HQ File :01/82/050/00972/AM19/	RLA File :09/24/040/00361/AM19/	Lic.No/Date:0910066812 02.11.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 10/82 meeting dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

353

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
DEXTROMETHORPHAN BASE	1 kg	1	N-FORMYL OCTABASE	1.55
		2	PHOSPHORUS PENTOXIDE	1.20
		3	TOLUENE	1.09
		4	METHANOL	0.824
		5	ACETONE	0.420

RA may take appropriate action as per the decision of Norms Committee.

MANUAL CASES

Case No. B- 1 M.No. 12/AM19 Date 12.12.2018	M/s. POLYDRUG LABORATORIES PVT.LTD., F.No. 01/82/050/00900/AM16/DES-III F.No. 03/95/040/00219/AM16 Adv.Auth. No. 0310797101 Dated 07.07.2015

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Metoprolol Base Tech. Spec.: Pharmacopeial Grade	1 Kg	1	4-METHOXY ETHYL PHENOL	0.665 kg
		2	EPICHLOROHYDRIN	0.520 kg
		3	MONO ISOPROPYL AMINE	0.509 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 2 M.No. 12/AM19 Date 12.12.2018	M/s. Panacea Biotec Ltd F. No. 01/82/050/00709/AM 17 F. No. 01/82/050/00223/AM 17 F. No. 01/82/050/01019/AM 16 F. No. 01/82/050/01127/AM 15 F. No 01/82/050/01517/AM16
RLA No.05/24/040/00258/AM17 RLA No.05/24/040/00009/AM 17 RLA No.05/24/040/00183/AM 16 RLA No.05/24/040/00319/AM 15 RLA No. 05/24/040/00439/AM16	Adv.Auth. No. 0510399580 dated 30.08.2016 Adv.Auth. No. 0510398392 dated 05.05.2016 Adv.Auth. No. 0510395354 dated 18.08.2015 Adv.Auth. No. 0510391623 dated 17.10.2014 Adv.Auth. No. 0510396670 Dated 18.12.2015

Decision: The Committee re-considered case as per agenda and decided to ratify the ad-hoc input output norms based on the recommendation of DBT O.M. No.BT/IL/05/316/2010-PID dated 05.06.2017, and DBT O.M. No.BT/IL/05/422/2016-PID dated 27.07.2018 in respect of above mentioned advance authorizations under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DTwP-Hep B - Hib - Pentavalent Vaccine (Easyfive-TT) (Each vial of 0.5 ml / 1 dose/ vial)	1 million doses vials	1	PURIFIED DIPHTHERIA TOXOID CONCENTRATE ANTIGEN BULK (@2050 Lf/ml)	13.64 ltr
		2	PURIFIED TETANUS TOXOID CONCENTRATE ANTIGEN BULK (@ 1900 Lf/ml)	5.23 Ltr.
		3	INACTIVATED WHOLE CELL PERTUSSIS BULK (@ 192 OU/ml)	86.46 Ltr
		4	HEPATITIS B VACCINE	14.0 gm
		5	HAEMOPHILUS INFLUENZAE TYPE B CONJUGATE	13.90 gm

Note: In respect of Adv. Auth. No. 0510391623 dated 17.10.2014 the applicant firm has informed that norms is not required to fix for import item namely "Aluminium Phosphate Gel"

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 3 M.No. 12/AM19 Date 12.12.2018	M/s. PANERA BIOTEC PVT.LTD F. No. 01/82/050/00541/AM17 F. No. 01/82/050/01436/AM 16 F. No. 01/82/050/00050/AM 17 F. No. 01/82/050/00926/AM 17
RLA No. 05/24/040/00136/AM17 RLA No.05/24/040/00181/AM 16 RLA No.05/24/040/00597/AM 16 RLA No.05/24/040/00307/AM 17	1. Adv.Auth. No. 0510398951 Dated:30.06.2016 2. Adv.Auth. No. 0510395496 dated 01.09.2015 3. Adv.Auth. No. 0510397827 dated 04.03.2016 4. Adv.Auth. No. 0510399924 dated 28.09.2016

Decision: The Committee re-considered case as per agenda and decided to ratify the ad-hoc input output norms based on the recommendation of DBT O.M. No.BT/IL/05/422/2016-PID dated 27.07.2018 in respect of above mentioned 3 advance authorizations at serial no 1 to 3 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S. No	Import Product	Quantity Allowed
HEPATITIS B VACCINE	1 gm	1	AGS HB PURIFICATION MABS COLUMN also known as Immuno Affinity matrix Sepahrose CL 4B AC MAB HEP-1)	0.342 Ltr. (with 5% wastage)
		2	SEPHADEX G-25 MEDIUM	0.164 kg (with 5% wastage)
HAEMOPHILUS INFLUENZAE TYPE B CONJUGATE	1gm	4	TETANUS TOXOID FOR CONJUGATION	0.463 Ltr. (with 30% wastage)
		5	SEPHADEX G-25 MEDIUM	0.164 kg (with 5% wastage)

Norms allowed in respect of Adv.Auth. No. 0510399924 dated 28.09.2016 at serial No. 4

Export Product	Export Quantity	S. No	Import Product	Quantity Allowed
HEPATITIS B VACCINE	1 gm	1	AGS BH PURIFICATION MABS COLUMN (also known as Immuno Affinity matrix Sepahrose CL 4B AC MAB HEP-1)	0.342 Ltr. (with 5% wastage)
		2	SEPHADEX G-25 MEDIUM	0.164 kg (with 5% wastage)
		3	WHATMAN DE-52 CELLULOSE	0.400 kg (with 5% wastage)
HAEMOPHILUS INFLUENZAE TYPE B CONJUGATE	1 gm	4	TETANUS TOXOID FOR CONJUGATION	0.463 Ltr. (with 30% wastage)
		5	SEPHADEX G-25 MEDIUM	0.022 kg (with 10% wastage)

RA may take appropriate action as per the decision of Norms Committee.

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